Order, 1961 published in Notification No. G.S.R. 1057 dated the 26th August, 1961. [*Placed in Library, See* No. LT-3199].

ANNUAL ACCOUNTS OF THE AIR-INDIA INTERNATIONAL CORPORATION FOR 1959-60 AND AUDIT REPORT

The Deputy Minister of Civil Aviation (Shri Mohiuddin): I beg to lay on the Table a copy of the Annual Accounts of the Air-India International Corporation for the year 1959-60 and the Audit Report thereon, under sub-section (4) of section 15 of the Air Corporation Act, 1953. [*Placed in Library, See* No. LT-3200/61].

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 4) Bill, 1961, which was passed by the Lok Sabha at its sitting held on the 1st September, 1961, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

EIGHTY-NINTH REPORT

Sardar A. S. Saigal (Janjgir): I beg to present the Eighty-ninth Report of the Committee on Private Members' Bills and Resolutions.

JOINT COMMITTEE ON OFFICES OF PROFIT

FOURTH REPORT

Shri Morarka (Jhunjhunu): I beg to present the Fourth Report of the Joint Committee on Offices of Profit.

RESIGNATION OF A MEMBER

Mr. Speaker: I have to inform the House that Shri Ajit Prasad Jain, an elected Member from Saharanpur constituency of Uttar Pradesh has resigned his seat in Lok Sabha with effect from the 5th September, 1961.

Shri Hem Barua (Gauhati): What are the causes?

Mr. Speaker: Iam not competent to ask the cause. Even if any hon. Member gives any cause, I won't read it out, because no cause is necessary. It is open to any hon. Member to say various things. If some hon. Member says, I do not want to place myself in a bad position and if he goes on saying, this is not an Assembly which does any good things and therefore I am resigning, does he want me to say all that? He has not said so in this case. Therefore, advisedly we do not read all this, though in this particular case, there is no such complaint.

12.13 hrs.

DELHI MUNICIPAL CORPORATION (AMENDMENT) BILL—*contd.*

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri B. N. Datar on the 5th September, 1961, namely:

"That the Bill further to amend the Delhi Municipal Corporation Act, 1957, be taken into consideration."

Shri Braj Raj Singh (Ferozabad): There are certain motions.

Mr. Speaker: Let me see, first of all, what are all the motions that are to be admitted so that all hon. Members may speak on all the motions together. Shri Bal Raj Madhok.

Shri Braj Raj Singh: I also gave notice of a motion. It was not given in time. The Minister only made a speech. Nobody else moved any motion, yesterday. I may be allowed to move my motion.

Mr. Speaker: He gave it at 5-10.

Shri Braj Raj Singh: Of course; I said it was given late. No motion was moved yesterday.

Mr. Speaker: There was no time to circulate the motion so that hon. Members may have notice. I would have no objection if he had given notice at 3 o'clock. But he did so after the motion was moved by the hon. Minister. No hon. Member has got notice. They do not know. However, as a special case, I will allow him to move it.

Shri Vajpayee (Balrampur): What is the motion?

Mr. Speaker: He wants circulation and also reference to Select Committee.

Shri Braj Raj Singh: May I move my amendments before my hon. friend proceeds with his speech?

Mr. Speaker: Yes.

Shri Braj Raj Singh: I beg to move:

(i) "That the Bill be circulated for the purpose of eliciting opinion thereon by the first day of the next session." (23)

(ii) "That the Bill be referred to a Select Committee consisting of Shri S. M. Banerjee, Shri Hem Barua, Pandit Thakur Das Bhargava, Choudhury Brahm Perkash, Shri Tridib Kumar Chaudhuri, H. H. Maharaja Pratap Keshari Deo, Shri Bhaurao Krishnarao Gaikwad, Shrimati Subhadra Joshi, Shri Balraj Madhok, Shri Surendra Mahanty, Shri J. M. Mohammad Imam, Shri Krishnan Nair, Dr. Sushila Nayar, Shri Naval Prabhakar, Shri Radha Raman, Shri T. B. Vittal Rao, Shri Ajit Singh Sarhadi, Shri Prakash Vir Shastri, Shri Mahavir Tyagi, Shri Braj Raj Singh with instructions to report by the first day of next session." (24).

Mr. Speaker: These amendments are now before the House.

Shri Balraj Madhok (New Delhi): Sir, I move:

"That the Bill be referred to a Select Committee consisting of Shri S. M. Banerjee, Shri B. N. Datar, H. H. Maharaja Pratap Keshari Deo, Shri Radha Raman, Shri Prakash Vir Shastri, Shri Braj Raj Singh, Shri Shraddhakar Supakar, Shri Atal Bihari Vajpayee, Shri Ramji Verma, Shri Balraj Madhok with instructions to report by the 8th September, 1961."

Shri Tangamani (Madurai): Has Shri Datar consented?

Mr. Speaker: Has he ascertained the views of all hon. Members?

Shri Radha Raman (Chandni Chowk): He has included my name. I am not willing to serve on that.

Mr. Speaker: Hon. Members ought not to put this House to inconvenience. Has he taken the consent of all the Members here?

Shri Balraj Madhok: I have talked to all the Members. I had a talk with Shri Radha Raman also. I do not know why he has gone back.

Some Hon. Members: What about Shri Datar?

Shri Balraj Madhok: He is the Minister in charge. His name is put there.

Mr. Speaker: I will make an exception. Difficulty will arise this way. The hon. Member may kindly resume his seat. To a motion for consideration, amendments may be moved for

circulation or for reference to a Select Committee. The hon. Member has to move. He cannot ignore the Minister. It does not mean that the Minister must be consulted. So far as the Minister is concerned, if the motion is passed by the House, the Minister will certainly be there. Therefore, there is no harm. So far as the Minister is concerned, I will make an exception. Any hon. Member who wants to move a motion for reference to a Select Committee may put down the name of the Minister. It does not mean that he consents. If the House carries the motion for reference to a Select Committee, he will sit on it. So far as the other Members are concerned, individually and collectively their consent must be taken before their names are put down.

Shri Balraj Madhok: Yes, Sir. I have made this motion because of the importance of this Bill. This Bill deals with the administration of Delhi. Formerly, Delhi was a class C State. The States Reorganisation Commission, after taking into consideration all points of view and also the national needs, recommended that the dyarchical set-up there should be scrapped. It recommended that Delhi being the national capital and a metropolitan city, its control should be given to the Central Government and there should be a high-powered Municipal corporation dealing with local affairs of the people. On that basis, the Government got the Delhi Municipal Corporation Bill passed through this House, and under that, the present Corporation was set up which has now been in existence for the last four years. The experience of the last four years has shown many lacunae in that Act. There was need for going into the whole Act in the light of the experience of the last four years and thereafter a comprehensive amending Bill should have been brought.

In the present case, the amending Bill that has been brought forward deals only with two things. Firstly, it wants to bifurcate the two-member and three-member wards into single-member wards, and secondly, it wants to give some more powers to the Commissioner in respect of demolition of unauthorised structures. Even so far as these two amendments are concerned, I do not think they are very necessary or correct, and I would say that they do not represent the consensus of opinion in the Corporation itself.

In this country, we have so many municipal corporations, and everywhere, we have multi-member wards. In Bombay, Madras and also in the five new corporations that have been created in Uttar Pradesh we are having multi-member wards, that is two-member and three-member wards. In Delhi too, there were multi-member wards on the same basis. I see no reason why these multi-member wards should now be bifurcated and made into single-member wards. Actually, what was needed was, as was suggested when the original Bill was before the House, that along with multi-member wards, there should also have been cumulative voting. But, instead of having cumulative voting with multi-member wards, we now find that even the existing multi-member wards are going to be abolished.

I have no objection in having single-member wards also, but there is one great difficulty, namely that once you create these single-member wards comprising of 10,000 or 12,000 voters, you will find that so many extraneous factors like caste considerations and communal considerations—of course, they are there in bigger constituencies also—will come more and more to the forefront. Therefore, this step will not be very healthy, and will not be very conducive to the development of healthy democratic conventions.

Secondly, in a multi-member constituency, the minority groups or the smaller parties also have got an opportunity to get representation. And

[Shri Balraj Madhok]

in a municipal corporation, as you will agree, there is need for associating all elements of the city, and, therefore, from these two points of view, it is very necessary and it would be more useful if the multi-member wards are continued, and they are not split up into single-member wards.

Then, it has been said that more powers should be given to the commissioner in respect of demolition of unauthorised structures. Of course, there have been a number of unauthorised structures, and there has been a difficulty in the way of the commissioner also, namely that these people, when they get notice, go to the courts and get a writ from there, and, therefore, the demolition cannot be carried out. But the question is why these unauthorised structures have come up. Until and unless that cause is removed, simply arming the executive with more powers would not solve matters. What is needed is that the laws regarding construction should be liberalised.

At present, we find that when the houses are being built, the overseers and other officers do not go there and verify that the houses whose plans have been sanctioned are being built according to those plans. It is only after the houses have been constructed that they go there and point out that this has not been done according to plan or that has not been done according to plan and so on, and a lot of inconvenience is caused to the house-owner, and penalties etc. are charged. Why should these overseers and other officers not point out to the house-owners then and there that they are infringing the plan?

In the case of unauthorised colonies, it has now been decided by Government and by the corporation that they should be regularised, and most of them have already been regularised. Therefore, I do not see any need for arming the commissioner with these wide powers which are now sought to be given to him by this Bill.

There is, however, a wider question to which I would like to draw your attention. The Delhi Municipal Corporation was created in order to remove the dyarchical set-up that was existing here previously. There was no idea then that the people of Delhi would not have any voice in their own affairs. Therefore, it was expected that the Delhi Municipal Corporation should be a high-powered corporation, and even the States Reorganisation Commission had suggested in their report that the corporation should have control over planning, secondary education and such other matters. They had also suggested that New Delhi and old Delhi should not be kept separate, and that there should be one set-up for the whole of Delhi. But, somehow, New Delhi area was kept separate. I do not know why that was done. At that time, it was said that this would be tried for five years, and later on, it would be open to us to bring old Delhi and New Delhi under one set-up. But we find that the present set-up is now being made permanent.

Further, we find that the New Delhi Municipal Committee is not an elected committee, but it is only a nominated committee. I think that the present situation in which in the capital city of India the most enlightened electorate is deprived of the oppportunity and the right of sending their own elected representatives to the municipal committee is an anachronism, and a slur on Indian democracy. If New Delhi must be kept separate, then I would suggest that New Delhi should at least have an elected municipal committee. At present, with the things as they are, the New Delhi Municipal Committee looks after those big roads or those areas where the VIP's live, but the areas in which small people live, such as the class IV quarters in Panchkuin Road etc. are worse than slums,

and no proper attention is being paid to their upkeep. If there had been elected members, then they could have gone there and they could have pressed on the president and the executives of the municipal committee to see that these areas were also well looked after.

Therefore, instead of the nominated committee, I must say that at least there should be an elected municipal committee for New Delhi, and the present nominated set-up must be scrapped.

The Minister of State in the Ministry of Home Affairs (Shri Datar): With due reference to the hon. Member, may I know how he can refer to the Delhi Municipal Committee? The present Bill deals only with the Delhi Municipal Corporation. This has nothing to do with the New Delhi Municipal Committee at all.

Shri Balraj Madhok: That is true. In the original Bill,.....

Shri Datar: The present Bill is only a short amending Bill, and, therefore, the scope of general amendments which hon. Members can bring forward is also limited. That is the reason why I am suggesting to the hon. Member to confine himself only to the amendments that are now sought to be made.

Shri Braj Raj Singh: But it is very relevent to the Bill.

Shri Datar: But he cannot deal with that now.

Shri Balraj Madhok: I have moved the amendment already for widening the scope of this Bill. In the original Act, it has been provided that New Delhi area would not be within the jurisdiction of the Delhi Municipal Corporation. I am not suggesting now that straightway you merge the New Delhi Municipal Committee in the Delhi Municipal Corporation. All that I am suggesting is that New Delhi also may have an elected municipal committee, because that also forms part of Delhi. Therefore, it is necessary that the present nominated set-up for New Delhi should be changed, and, there should be an elected set-up in its place.

Mr. Speaker: I rule it out of order for this reason that the whole Delhi Municipal Corporation Act is not under review by this House now. The present Bill is only an amending Bill. If there were a consolidated Bill dealing with the whole of the original Act, then it would have been open to hon. Members to raise all those points. But the present Bill seeks to make an amendment only to particular sections of the parent Act. Hon. Members will be enlarging the scope of the Bill if they suggest all these things now.

Shri Balraj Madhok: I have already moved my motion for the Bill being referred to a Select Committee which may go into the whole Act.

Mr. Speaker: I disallow it, because that would mean expanding the scope of the Bill.

Of course, we have allowed motions to be made where when some sections of a parent Act are touched, the Select Committee has been given instructions to refer to other relevant clauses in the Act. But, trying to include an entirely different area within the area of the Delhi Municipal Corporation, when that is governed by a different Act altogether, would be going beyond the scope of the Bill.

Shri Sadhan Gupta (Calcutta —East): May I point out that on past occasions when amendments have been moved and sought to be referred to the Select Committee, the House had instructed the Select Committee sometimes to go into the whole Act, apart from the amendments themselves? For instance, in the case of the Code of Criminal Procedure (Amendment) Bill, the Select Committee was given instructions to go into the whole Act; of course, it did not, but then it was

[Shri Sadhan Gupta]

given instructions. Similarly, in this case, it might be permitted.

Mr. Speaker: No, the position is different now. Ordinarily, if some sections of the Act are amended, a direction can be given to the Select Committee to go into the other sections also, so that the sections which are sought to be amended may not stand by themselves, and the necessary modifications or sometimes even remote modifications may be made in other sections, if the Select Committee thinks that it is necessary to do so.

Shri Tangamani: It was done in the case of the Representation of the People Act.

Mr. Speaker: We did so in the case of the Representation of the People Act. But the position now is absolutely different. New Delhi is governed by a different Act altogether. Therefore, it is not in order now to deal with something which does not come within the purview of the present Bill. Of course, I have no objection if the House agrees to give instructions to the Select Committee to touch some other sections of the Act which are relevant, but we cannot enlarge the scope of the original Act itself now.

Shri Balraj Madhok: All right. I shall abide by your ruling. Then, I would like to point out that the powers given to the corporation are not sufficient. There has been a growing demand from within the corporation and also from outside the corporation that the scope of the corporation should be widened, in the light of the experience that has been gained during the last four years. The corporation being the only popular forum in the capital city, all kinds of issues need to be raised there, but they cannot be raised under the present Act. Government also appreciate the need for associating public opinion with the administration, and, for that purpose, they have set up a number of committees. For instance, there is the Industrial Advisory Committee, the Public Relations Committee and so on. But all these committees are nominated committees, and they are stuffed with people who have no representative character whatsoever. If there is need for popular association, then why not have that association through the corporation itself? Why not have a body composed of the elected members of the corporation?

By creating these kinds of committees for associating popular opinion, you are creating a very bad convention, and what is worse is that even these nominated committees are being stuffed with members belonging to one party only. Just as when the Communists were ruling in Kerala, they created so many committees and they stuffed them only with their party-men, likewise, these committees also have been stuffed with members belonging to one part only.

Shri Tangamani: That is not factually correct. That kind of thing was not done in Kerala.

Shri Balraj Madhok: If the corporation is elected, and one party has got the majority there, and only the members of that majority party are nominated in these committees, then perhaps I would have no objection.

As it is, in the Corporation, there are other Parties also, but they do not find any representation in the Committee which are being set up. Apart from this factor, the appointment of nominated Committees is itself, I think, undemocratic. If we need an Industrial Advisory Committee, a Public Relations Committee and such other Committees why not these Committees come from the Corporation itself? In the Corporation, we have a Committee for Education, we have a Committee for Transport and we have a Committee for Water

and Sewerage. In the same way, we can have elected Committees for industrial advice purposes and public relations purposes also. Thereby the Corporation's powers will be widened and the popular resentment or feeling that the Corporation is not broad-based and is not given enough powers will also be removed.

Then there are other questions regarding legislation. Now legislation regarding the Territory of Delhi is all done by Parliament and rightly so. But the Corporation which represents elected elements should also be given some kind of opportunity to register its opinion on these matters. So I would suggest that in respect of legislation that comes up before Parliament regarding the Union Territory of Delhi, the Corporation should have an advisory capacity; those Bills may go before it and it may give its advice and opinion on those matters. This will also give a feeling to the people that they are also given an opportunity of expressing their views about their own affairs.

Then there is the question of certain other powers. For example, take education. Today only education upto Middle Standard is within the sphere of the Delhi Corporation. Secondary education is in the hands of the Delhi Administration. What do we find in other cities like Tokyo? We have a good parallel in Tokyo, because it is a metropolitan City which covers not only urban areas but also villages. In Delhi we have about 200 villages, in Tokyo they have 48 villages. I find that the Tokyo Corporation has got within its sphere Education and so many other functions which the Delhi Corporation has not got.

So my suggestion is that the whole Bill may be referred to the Select Committee and the Select Committee may go through it. The Delhi Corporation also has set up a committee which has made certain suggestions regarding improvement of the scope and powers of the Mayor and members.

The representatives of the Corporation may also be called by the Select Committee to give their opinion.

In this way, the area, powers and scope of the Corporation should be extended. Otherwise, there may be other demands. We find that there is a demand from certain sections in the City that because the Corporation is not being given many powers, there should be an Assembly once again. That demand gains strength only because the Corporation has not come up to the expectations of the people of Delhi in respect of the powers and functions that have been given to it.

Therefore, it is very important that the powers, functions and scope of the Delhi Corporation should be extended. I do not want that it should be made a sub-legislature, but certain powers which were in the hands of the Delhi Assembly before and which deal with purely local matters, in which the question of law and order does not come in, can be safely handed over to the Corporation.

We have an electoral college of ten members from New Delhi. They are elected every four years. Their only function is to register their votes when there is an election to the Rajya Sabha every two years or four years. I think these elected members of the New Delhi electoral college can also be associated with the Corporation for these purposes. For municipal purposes, there is a separate New Delh Municipal Committee and so they may have no voice there; but for purposes which are not municipal, they also may have their voice.

In this way, this Corporation can become an important and very effective medium for expressing popular opinion in Delhi. That is why I have been compelled to move this Motion for reference to the Select Committee.

Mr. Speaker: The hon. Member's Motion for reference to a Select Committee is also before the House.

चौ० ब्रह्म प्रकाश (दिल्ली सदर) : जनाब स्पीकर साहब, गवर्नमेंट की तरफ से जो यह बिल दिल्ली म्यूनिसिपल कारपोरेशन के बारे में पेश हुआ है असल में इसका एक खास कारण यह है कि डबल मैम्बर कंस्टिट्युएंसीज के बजाय सिंगल मेम्बर कंस्टिट्युएंसीज की जायें । यह मांग दिल्ली कारपोरेशन में सभी पार्टियों की मिली जुली मांग भी है । इस के बारे में वहां एक रेजोल्यूशन पेश हुआ और उसको पास किया गया जिस की वजह से यह जरूरत हुई कि एमेंडमेंट्स किये जायें और सिंगल मैम्बर कंस्टिटुयुएंसीज की गुंजाइश छोड़ी जाए । इसके साथ ही साथ कुछ और भी तरमीमें इस में आई हैं जिन को कि सरकार की तरफ से पेश किया गया है । वे एक मामूली किस्म की हैं ।

यह बात इस वक्त कही जाए कि सिंगल मैम्बर कंस्टिट्युएंसीज की जगह प्लूरल मैम्बर कंस्टिट्युएंसीज यहां बनें, मैं समझता हूं सही नहीं होगा क्योंकि इस बात को अब बहुत देर हो गई है और इस बात को पहले सोचना चाहिये था । इसको उस वक्त सोचना चाहिये था जिस वक्त कि सब पार्टियों ने मुत्तफिक हो कर और मिल जुल कर रेजोल्यूशन पेश किया था । मेरी राय कुछ भी हो लेकिन जब सब पार्टियां ऐसा चाहती हैं और सभी लोग ऐसा चाहते हैं तो यह चीज हो ही जानी चाहिये । लोग ऐसा समझते हैं कि आम तौर से प्लूरल मैम्बर कंस्टिट्युएंसीज का जो तजुर्बा है वह ना-कामयाब रहा है । इसलिये कोई चारा नहीं है सिवाय इस बात के कि हम सिंगल मैम्बर कंस्टिट्युएंसीज पर आयें । इस चीज का यहां मंजूर हो जाना, यहां पास हो जाना भी जरूरी है क्योंकि मैं नहीं चाहता हूं कि किसी वजह से भी इलैकशन जोकि अप्रैल में होने चाहियें, वे मुल्तवी किये जायें । इलैक्शन मुल्तवी करना कभी भी मैं मुनासिब नहीं समझता हूं । लिहाजा यह भी जरूरी है कि यह बिल इसी सदन में इसी वक्त पास हो जाये ताकि इलैकशन कराने में देर न हो ।

इसमें कोई शक नहीं है कि मेरी खुद की यह राय रही है और अभी भी है कि जो मौजूदा कारपोरेशन एक्ट है जिसके माहतहत मौजूदा कारपोरेशन काम कर रही है उससे सारे दिल्ली वालों को, सब पोलिटिकल पार्टीज को जबर्दस्त मायसी हुई है और जो नया तजुर्बा किया गया है, वह कोई अच्छा साबित नहीं हुआ है । खाली यह बात नहीं है कि दिल्ली चूंकि एक बड़ा शहर है और चूंकि बड़े शहरों में कारपोरेशंज हैं इस वास्ते दिल्ली में भी कायम की जाए और चूंकि बहुत सी कमेटियों की जगह एक म्यूनिसिपल एडमिनिस्ट्रेशन होना चाहिये, इस वास्ते यहां कारपोरेशन कायम की जाये । मैं कहना चाहता हूं कि सिर्फ इसका यही मकसद नहीं था बल्कि रिआगनाइजेशन कमीशन की रिपोर्ट के मुताबिक यह भी मंशा था कि दिल्ली के अन्दर जब डेमोक्रेटिक एडमिनिस्ट्रेशन न हो और यहां पर मिनिस्ट्री और लैजिस्लेचर न हो तो यह जरूरी है कि कोई ऐसी एडमिनिस्ट्रेशन दिल्ली को दी जाये जोकि म्यूनिसिपल नीड्ज को भी पूरा करे और साथ ही साथ पोलिटिकल नीड्स का भी जवाब दे सके । इसके बारे में मेरी ही नहीं बल्कि दिल्ली के तकरीबन ज्यादातर लोगों की यह राय रही है कि लैजिस्लेचर को यहां तोड़ना और उसके बाद सिर्फ कारपोरेशन कायम करना मुनासिब नहीं था । यह राय हमेशा से उठती रही है और खास तौर से जब से म्यूनिसिपल कारपोरेशन दिल्ली में कायम हुई है और उसके फलस्वरूप जो तजुर्बा सामने आया है और जिस तरह से उसने काम किया है, यह आवाज जबर्दस्त ताकत पकड़ती जा रही है कि कारपोरेशन दिल्ली की ख्वाहिशात का, दिल्ली के जजबात का, दिल्ली के एस्पीरेशंज का जवाब नहीं दे सकती है और इसमें कुछ बुनियादी कमजोरियां हैं जिन को दूर करने की जरूरत है ।

इस वजह से दिल्ली में दो मांगें उठी हैं और वे जबर्दस्त हैं । एक के बारे में तो सब की राय मुत्तफिका है फिर चाहे वह कोई भी पार्टी क्यों न हो कि दिल्ली का जो मौजूदा कारपोरेशन एक्ट है, उस में बुनियादी तौर पर कुछ तबदीलियां किये जाने की जरूरत है । बुनियादी तौर पर जरूरत इस बात की है कि जो आथारिटी है वह कमिशनर में या यहां के आफिसर्ज में न रहे बल्कि वह अथारिटी चेयरमैन जो कमेटीज के हैं, या जो कमेटीज हैं, उनके पास आए, मेयर के पास आए, डिप्टी मेयर के पास आए । यह अथारिटी उस तरह से न बिखरी रहे जिस तरह से अब बिखरी हुई है कि यह पता ही न चले कि कौन यहां कारपोरेशन में जिम्मेदार है । दूसरी आवाज यह उठी है कि जो यहां के लोगों के पोलिटिकल एस्पीरेशंज हैं जिन का जिक्र मैं ने अभी किया है और जिन के बारे में कहा है कि वे कारपोरेशन से पूरे नहीं होते हैं, वे पूरे हों, इसका कोई हल ढूंढा जाए । इस लिहाज से भी तबदीली की जाने की जरूरत है जिस से पोलिटिकली लोगों को उससे शिकायत न रहे । लिहाजा बिल वगैरह उससे मंजूर करा लिया क या और तरह से तबदीली कोई ले आयें । हमारी राय है कि यह बात नहीं हो सकती । म्यूनिसिपल कारपोरेशन कभी भी आसनी से मौजूदा कास्टीट्यूशन के मुताबिक एक लैजिस्लेचर का काम नहीं कर सकती और न आसानी से ऐसा कोई काम कर सकती है जिस को गवर्नमेंट की आथारिटी दी जा सके । लिहाजा इस काम के लिये एक अलग इंस्टीट्यूशन की जरूरत है और मेरी राय है कि इस वक्त दिल्ली में यह एक पापुलर फीलिंग है कि यहां के लिये अलग लेजिस्लेचर चाहिये क्योंकि यहां की आबादी २६ लाख है और बीस करोड़ रुपये साल का यहां का बजट होता है । ऐसी हालत में क्यों न यहां एक जिम्मेदार किस्म की हुकूमत कायम की जाए । ये मांगें दिल्ली की हैं ।

इस वक्त जो यह बिल लाया गया है वह इलेक्शन की गरज से लाया गया है और इलेक्शन अप्रैल में होने वाले हैं जिन के लिये सिंगल मेम्बर कांस्टीट्यूएंसी बनाना जरूरी है । लिहाजा इस वक्त तो इस बिल को सिलेक्ट कमेटी को न रेफर किया जाए और इसको पास कर दिया जाए । लेकिन यह जरूरी है कि गवर्नमेंट आफ इंडिया इस बारे में सोचे । और मैं खाली अपनी तरफ ही से नहीं बल्कि सब पार्टियों की तरफ से कह सकता हूं कि इस कारपोरेशन के काम से दिल्ली वालों को मायूसी हुई है, उनको इसके काम से तसल्ली नहीं है और वह इसमें कुछ बुनियादी तबदीलियां चाहते हैं

जरूरत इस बात की है कि गवर्नमेंट आफ इंडिया फिर से एक कमेटी मुकर्रर करे जो इस सारे सवाल में जाए कि दिल्ली की जरूरतें क्या हैं और यहां के लिये किस किस्म क इंस्टीट्यूशन होना चाहिये । हो सकता है कि मेरी एक राय हो और मेरे दूसरे साथी की दूसरी राय हो, लेकिन दिल्ली के बालों का जवाब देने क लिए जो मौजूदा ढांचा है वह न कामियाब रहा है और उससे लोगों को सख्त मायूसी है ।

यह चाहा गया था कि इससे ज्यादा कोआरडिनेशन हो । लेकिन दिल्ली एडमिनिस्ट्रेशन , दिल्ली म्यूनिसिपल कारपोरेशन और गवर्नमेंट आफ इंडिया में कोई कोआरडिनेशन नहीं और कोआरडिनेशन करने की कोशिश में इतनी परेशानी होती है कि डिसकोआरडिनेशन बढ़ता जा रहा है । आज दिल्ली एडमिनिस्ट्रेशन, दिल्ली म्युनिसिपल कारपोरेशन, न्यू दिल्ली म्युनिसिपल कमेटी, दिल्ली डेवेलपमेंट आथारिटी और गवर्नमेंट आफ इंडिया में कोई कोआपरेशन नहीं है, जिस की वजह से एडमिनिस्ट्रेशन में कनफ्यूजन है और जो रुपया दिल्ली के टैक्स पेयर से आता है उसका सही इस्तेमाल नहीं हो पाता और ज्यादातर चीजों में ढील होती , जब ढील होती है तो करप्शन बढ़ता है । चूंकि आज दिल्ली की विभिन्न आथारिटीज

[चौ० ब्रह्म प्रकाश]

में कोआपरेशन नहीं है और कारपोरेशन में अथारटी का ठीक डिस्ट्रीब्यूशन नहीं है, इसलिये सभी सवालों का जवाब देने में डील होती है और इसलिये करप्शन बहुत बढ़ता है। जाहिर है कि जब किसी इंस्टीट्यूशन का काम ठीक नहीं होता तो उसमें निपोटिज्म और करप्शन बहुत बढ़ता है। लिहाजा मैं गवर्नमेंट आफ इंडिया से कहूंगा कि वह इस बारे में एक जरूरी कदम उठाये।

मेरी खुद यह राय थी कि इस बिल के साथ कुछ जरूरी अमेंडमेंट लाए जायें। लेकिन जिस वक्त यह बिल होम मिनिस्ट्री एडवाइजरी कमेटी के सामने आया, उस वक्त हमारे नए होम मिनिस्टर साहब ने चार्ज लिया था और हम शुरू ही में उन के ऊपर यह बोझ नहीं डालना चाहते थे कि वह फौरन इस काम को करें। उन्होंने हमें यह विश्वास जरूर दिलाया था, और मैं समझता हूं कि उसको इस सदन के सामने भी रखा जाएगा। उस वक्त उन्होंने कहा था कि इस बिल को पास हो जाने दीजिये, उसके बाद जल्दी ही गवर्नमेंट इसके ऊपर सोच विचार करेगी कि इस बिल में या दिल्ली के ढांचे में तबदीली करने के लिये क्या कदम उठाए जाएं।

ये जो बातें मैं ने आपके सामने रखीं उनके अलावा भी कुछ बातें हैं। जैसे फ्लड का सवाल है। अब फ्लड को रोकने की जिम्मेदारी तीन इंस्टीट्यूशन्स पर है, दिल्ली एडमिनिस्ट्रेशन पर इसकी जिम्मेदारी है, पंजाब गवर्नमेंट से इसका ताल्लुक है और गवर्नमेंट आफ इंडिया से इसका ताल्लुक है। देहात का एडमिनिस्ट्रेशन कुछ पंचायतों के हाथ में है और कुछ दिल्ली कारपोरेशन के हाथ में है। पिछले तीन चार सालों से तमाम फ्लड रोकने का काम और ड्रेनेज का काम और पंचायतों को ठीक ढंग से चलाने का काम रुका पड़ा है। यह ठीक है कि नजफगढ़ ड्रेन के बारे में कुछ कार्रवाई की गयी, यह ठीक है कि पंचायतें कायम की गयी हैं, यह ठीक है कि फ्लड को रोकने की कुछ कोशिश की जा रही है। लेकिन नतीजा यह हो रहा है कि हम कोई भी मजबूत कार्रवाई खास तौर से फ्लड के बारे में और पंचायतों के बारे में पिछले चार सालों में नहीं कर पाए। इसलिये जरूरत इस बात की है कि रूरल एडमिनिस्ट्रेशन तमाम या तो कारपोरेशन को दे दिया जाये या तमाम काम दिल्ली एडमिनिस्ट्रेशन के पास रहे। आज ऐसा न होने की वजह से दिल्ली के देहात के २५०—३०० गांवों में काफी परेशानी है। फ्लड इस वजह से भी आया कि बारिश ज्यादा हुई है। यह भी उसकी एक वजह है। लेकिन हालत यह है कि अगर थोड़ी सी भी बारिश दिल्ली में हो जाती है तो चारों तरफ फ्लड ही फ्लड दिखायी देता है, क्योंकि जो पुराना ड्रेनेज का सिस्टम है वह तो निकम्मा हो चुका है और जहां तक नए ड्रेनेज सिस्टम का ताल्लुक है, फ्लड कमेटी की तजवीजों पर ठीक से अमल नहीं हो पाता क्योंकि आथारिटी के डिस्ट्रिब्यूशन में कन्फ्यूजन है।

इसी तरह से स्लम्स का काम है जिस के लिये रुपया दिया गया है गवर्नमेंट आफ इंडिया की तरफ से,लेकिन वह काम भी रुका पड़ा है। उसकी भी यही वजह है कि आथारिटीज में बेहद कनफ्यूजन है।

इस के साथ साथ दिल्ली डेवेलपमेंट आथारिटी है, वही काम वह करती है और वही काम दिल्ली कारपोरेशन भी करता है, वही काम दिल्ली एडमिनिस्ट्रेशन करता है। वहां भी जबरदस्त कनफ्यूजन है। इसलिये जरूरत इस बात की है कि सिवाय टाउन प्लानिंग के काम के और सारा स्लम आदि का काम दिल्ली कारपोरेशन को ट्रांस्फर कर दिया जाय।

ये बुनियादी तबदीलियां हैं जिन को करने की जरूरत है। मैं उम्मीद करता हूं कि जिन सवालों की तरफ मैंने इस वक्त ध्यान दिलाया है और जिन को इस से पहले भी मैं गवर्नमेंट आफ इंडिया की नजर में

लाता रहा हूं, उन सब पर गवर्नमेंट आफ इंडिया ध्यान देगी और एक हाई पावर्ड कमेटी मुकर्रर करेगी जो इन सवालों में जा कर देखे कि जो दिल्ली के इंस्टीट्यूशन्स हैं, चाहे वह दिल्ली एडमिनिस्ट्रेशन हो, चाहे वह दिल्ली कारपोरेशन हो, चाहे न्यू दिल्ली म्युनिसिपल कमेटी हो या दिल्ली डेवेलपमेंट आथारिटी हो, उन में क्या तबदीली करने की जरूरत है और इन की गवर्नमेंट आफ इंडिया से क्या रिलेशनशिप हो । इन सब बातों के लिये मुनासिब संशोधन बाद को लाया जाय ।

Some Hon. Members *rose*—

Mr. Speaker: Shrimati Subhadra Joshi. The time allotted is two hours, of which more than 45 minutes have been taken already.

Shri Tangamani: There are 23 clauses and there are a number of amendments.

Mr. Speaker: The time allotted is two hours.

Shri Braj Raj Singh: You can extend it.

Shri Radha Raman: It is within your discretion to extend if more people want to speak on the Bill.

Shri Datar: I request it may be expedited.

Mr. Speaker: We have unfortunately adopted the practice of allowing the Select Committee to look into every matter. I am afraid I will have to be a little more chary. On every small amending Bill we cannot throw open the entire thing. Only relevant and ancillary matters that are connected with it can be gone into. There is no meaning in throwing open the whole thing. Under our Constitution no hon. Member is prevented from bringing any Bill he likes, including an amendment of the Constitution. Under the circumstances, this power of the Select Committee to look into every clause will be, hereafter, exercised very charily. We thought this would take only a short time because it is a one-member constituency Bill.

Shri Braj Raj Singh: There are other things also. The unauthorised construction business, for instance, is very important.

Mr. Speaker: There are a few other things.

Shri Radha Raman: There is another thing. For us Parliament is the only forum where we can express our views, and therefore you have to be more lenient to us.

Mr. Speaker: I agree; but why should it be brought up at the fag end of the time?

Ch. Brahm Prakash: I believe you have some spare time because the last two Bills which were scheduled for longer hours were finished earlier. We can spend some time more on this.

Mr. Speaker: I have got many other things.

Shri Tangamani: This may go on till 3 o'clock.

Shri Ajit Singh Sarhadi (Ludhiana): This is a very important measure. There is taxation provision also in clauses 8 and 9.

Shri Naval Prabhakar (Outer Delhi-Reserved—Sch. Castes): What about me, Sir?

Shri C. K. Bhattacharya (West Dinajpur): I have got some observations to make about the experiences we have had in Calcutta in single member constituencies.

Shri Tangamani: In the Corporation there are three parties; the Jan Sangh, the Congress and the Communists.

Mr. Speaker: I have noted down the names of hon. Members. Shrimati Subhadra Joshi.

श्रीमती सुभद्रा जोशी (अम्बाला) : अध्यक्ष महोदय, आज दिल्ली म्युनिसिपल कारपोरेशन (अमेंडमेंट) बिल हमारे सामने पेश है। अब आप ने फरमाया है कि इस का स्कोप बहुत लिमिटेड है इसलिये इस पर बहुत डिस्कशन न होना चाहिये और सिर्फ अमेंडमेंट्स के ऊपर ही चर्चा चलनी चाहिये। इसलिये मैं सब से पहले तो होम मिनिस्टर साहब से दरख्वास्त करना चाहती हूं कि क्लाज १४ के मुताबिक यह कहा गया है कि एक गाय जोकि घरेलू इस्तेमाल के लिये पाली जाय वह टैक्स से माफ हो और उस पर ऐनीमल टैक्स न लिया जाय। मैं चाहती हूं कि उस में थोड़ा सा यह ऐड कर दिया जाय कि चाहे कोई एक गाय या भैंस पाले वह टैक्स से एग्जैम्प्ट हो।

दिल्ली कारपोरेशन ने कई दफे प्रस्ताव पास किया और तीन दफे प्रस्ताव पास कर के भेजा है। हमारे होम मिनिस्टर साहब ने कहा है कि उन के प्रस्तावों में जो सिफारिशें की गई थी उन में से बहुत सी मंजूर की गई हैं। अब इस अमेंडमेंट में जो क्लाज १४ में किया गया है एक गाय पालने वाले को टैक्स से ऐग्जैम्ह किया गया है। एक गाय से मतलब यह है कि उसे व्यापार के लिये इस्तेमाल न किया जाय उस में कमाने की बात न हो खालिस घर के कंजम्पशन की बात हो तो उस एक गाय को टैक्स से ऐगजम्प्ट किया जाय। मेरी होम मिनिस्टर साहब से दरख्वास्त है कि जहां एक गाय को ऐगजम्प्ट किया गय है वहां उस के साथ यह भी जोड़ दें कि चाहे गाय हो या भैंस हो। यह दरख्वास्त मैं इसलिये करना चाहती हूं कि दिल्ली में बहुत भारी आबादी पंजाब के लोगों की है और मैं मंत्री महोदय को बतलाना चाहती हूं कि पंजाब के लोग ज्यादातर भैंस का दूध पसन्द करते हैं क्योंकि उस में ज्यादा घी और ज्यादा मक्खन निकलता है और इसलिये ज्यादातर वह लोग भैंस पालते हैं। अब गाय रखने के पीछे यदि कोई प्रचार अथवा प्रोपेगेंडा की बात हो तब तो दूसरी बात है क्योंकि गऊ रक्षा के सिलसिले में नाम कमाने की बात हो सकती है

Shri Tyagi (Dehra Dun): Cow includs buffalo.

श्रीमती सुभद्रा जोशी : लेकिन अगर इस के पीछे यह भावना है कि दिल्ली के लोगों को अपने इस्तेमाल के लिये दूध और घी मुहैया हो तो मेहरबानी कर के वह मेरी इस तजवीज को स्वीकार कर लें कि चाहे कोई एक गाय पाले अथवा एक भैंस पाले और जिस में वह व्यापार न करना चाहे तो उस को टैक्स से माफ किया जाय और उस से टैक्स न लिया जाय।

दूसरी बात मैं आप से यह कहना चाहती हूं कि यह जो कमिश्नर को अनएथोराइज्ड स्ट्रक्चर्स को ऐबालिश करने के वास्ते पावर्स दी गई हैं यह एक बड़ी खतरनाक बात है। यह अनएथोराइज्ड मकान बनाना और उन को डिमौलिश करना दोनों ही दिल्ली का एक बड़ा रैकेट हैं और उन को ले कर काफी करप्शन चलता है। मुझ को यह कहना कि जो अनएथोराइज्ड मकान बनते हैं उन के बारे में किसी को पता नहीं रहता और यह ओवरनाइट बन कर खड़े हो जाते हैं सही नहीं है क्योंकि हकीकत यह है कि इस तरह के अनधिकृत मकान कारपोरेशन के लोगों या दिल्ली ऐडमिनिस्ट्रेशन के जो छोटे अफसरान होते हैं उन के सामने बनते और उन के नोटिस में यह चीज होती है बल्कि मैं तो कहूंगी कि ऐसे अनएथोराइज्ड मकान उन के कहने से और उन के इनकरेजमेंट से बनते हैं। यह अफसरान मकान बनते हैं वक्त लोगों से पैसा वसूलते हैं और अनएथोराइज्ड मकानों को गिराने के वक्त जिस वक्त जाते हैं तो उस वक्त फिर पैसा खाते हैं। जब उन को गिराते हैं तो पैसा खाते हैं और गिराने से बचाते हैं तो पैसा खाते हैं। यह एक इतनी खतरनाक चीज हो गई है कि उस के लिये मैं सोचती हूं कि सिर्फ पावर देना

ही काफी न होगा बल्कि सदन को इस ओर भी ध्यान देना होगा और ऐसी व्यवस्था करनी होगी ताकि उस पावर का सही इस्तेमाल हो और वह लोगों को हैरेस करने और उन से नाजायज तौर पर पैसा कमाने का जरिया न बन जाय ।

यह बात भी ठीक है कि आज लोगों ने अनधिकृत मकान बनाने का एक धंधा सा अपना रक्खा है और हालत यह है कि आज जहां दो अनएथोराइज्ड मकान बने हैं तो कल दस मकान वहां और बन जाते हैं । जिस वक्त सम्बन्धित अधिकारी लोग उन को तोड़ने के लिये जाते हैं तो बड़ा शोर और वावैला मचाया जाता है । जहां यह बात सही है कि छोटे अफसरान अनएथोराइज्ड मकान बनाने वालों से पैसा लेने को तैयार रहते हैं वहां यह भी सही है कि ऐसे मकान बनाने वाले बड़ी खुशी खुशी उन को पैसा खिलाने को तैयार रहते हैं और उन को पैसा दे कर करप्ट करते हैं । ऐसे लोग सिर्फ अपनी रिहायश के वास्ते ही उन मकानों को नहीं बनाते हैं बल्कि इस तरह से अनएथोराइज्ड मकान बना कर और फिर उन को गिरने से बचवा कर व्यापार करते हैं और यह अफसोस का मुकाम है कि वे ऐसे अनएथोराइज्ड मकान बेचने का धंधा चलाते हैं । अब इन के बारे में तो पोलिटिकल वर्कर्स की नाक में दम है । बड़ी संख्या में अनएथोराइज्ड मकान बनाये जाते हैं और जब कर्मचारी लोग उन को तोड़ने के लिये भेजे जाते हैं तो यह लोग कारपोरेशन के मेम्बर्स के पास दौड़ते हैं और पार्लियामेंट के मेम्बरों के पास दौड़ कर जाते हैं और मांग करते हैं कि उन के यह मकान कायम रहने दिये जायें और उन को तोड़ा न जाय । इस चीज पर खास ध्यान देना चाहिये और जरूरत इस बात की है कि सारी एथारिटीज जोकि इस को डील करती हैं, डेवलपमेंट एथारिटी हो, दिल्ली ऐडमिनिस्ट्रेशन हो या कारपोरेशन हो, उन में आपस में एक कोआरडिनेशन होना चाहिये जोकि आज नहीं पाया जाता है । पोलिटिकल वर्कर्स का कोआपरेशन इस के लिये हासिल किया जाय और लोगों को अनएथोराइज्ड स्ट्रक्चर्स बनाने के लिये डिस्करेज किया जाय लेकिन इस पर भी जो आदमी गलत तौर से और नाजायज तौर से मकान बनाता है और जब उस को डिमौलिश करने का आर्डर होता है तो उस में किसी किस्म की रियायत न बर्ती जाय और इस बात की सावधानी बर्ती जाय कि मकान तुड़वाने के सिलसिले में कोई करप्ट प्रैक्टिस न चले । एडमिनिस्ट्रेशन को इस बारे में विशेष सावधानी बरतनी चाहिये । जैसा मैंने पहले भी कहा खाली कमिश्नर को पावर देने से काम नहीं चलेगा ।

इसी सिलसिले में मुझे यह कहना है कि जहां आप कमिश्नर को पावर्स देने की बात करते हैं ताज्जुब की बात यह है कि मेयर को कोई पावर नहीं है । अब कारपोरेशन के मेम्बर्स एलेक्शन लड़ते हैं, और जितनी मुश्किलात होती हैं उन का उन को सामना करना पड़ता है । वे काफी मुसीबत उठाते हैं । मुझ को इसी सिलसिले में यह कहना है कि जब एक दफे यहां दिल्ली में पीने के पानी की बहुत तंगी हो गई और मुसीबत इतनी बढ़ गई कि दिल्ली के लोग प्यासे मरने लगे तो दिल्ली कारपोरेशन की मेयर श्रीमती अरुणा आसफ अली ने सेंट्रल गवर्नमेंट को एक खत लिखा था जिस में उस से दिल्ली वालों को पीने के पानी को मुहैया करने के वास्ते मदद मांगी गई थी, वह खत आज तक कारपोरेशन की फाइल पर है । कमिश्नर ने एतराज किया कि मेयर को सेंट्रल गवर्नमेंट से करसपौंडेंस करने की इजाजत नहीं है । मेरी दरख्वास्त है कि मेयर की पावर्स में कुछ तबदीली होनी चाहिये और उन को भी इस बात की इजाजत होनी चाहिये कि अगर वह जरूरत समझें तो सेंट्रल गवर्नमेंट से करसपौंडेंस कर सकें । मेरी तो तजवीज यह

[श्रीमती सुभद्रा जोशी]

है कि जितनी भी करसपौंडेंस हो वह सब मेयर के जरिये हो । मेयर को मालूम होना चाहिये कि फाइनेंशिएल या दूसरे क्या क्या कमिटमेंट्स हैं । आखिर वह तमाम कमिटमेंट्स जो कारपोरेशन के हैं वह कोई आफिसर्स या स्टाफ के तो हैं नहीं । इसलिये जहां पर कमिश्नर को पावर देने की बात कही गई है वहां पर मेयर को भी पावर्स देने की बात ध्यान में रक्खी जाय ।

एक अन्य चीज मैं और अर्ज करना चाहती हूं । रिक्रूटमेंट के बारे में काफी शिकायतें पाई जाती हैं । मेरा कहना यह है कि यह जो अफसरान को रिक्रूटमेंट की पावर्स मिली हुई हैं तो इस के लिये दिल्ली कारपोरेशन में कोई खास इन्तजाम होना चाहिये क्योंकि यह भी एक आफत और शिकायत की चीज हो जाती है । रिक्रूटमेंट के लिये कारपोरेशन में ही कोई एक ऐसी कमेटी होनी चाहिये जोकि कारपोरेशन के वास्ते रिक्रूटमेंट करे ।

आखिर में मैं एक ही बात कहूंगी और वह यह कि बड़े अफसोस की बात है कि दिल्ली की जब स्टेट गवर्नमेंट बनी और उस का अपना लेजिस्लेचर बना तो कहा गया कि यह चीज यहां दिल्ली में कामयाब नहीं हो सकती और उस को तोड़ा गया । उस के बाद कारपोरेशन आई तो उस के लिये भी आवाज उठ रही है कि कारपोरेशन कामयाब नहीं हुई है । अब कारपोरेशन के कामयाबी से चलने के रास्ते में क्या कानूनी दिक्कतें अथवा अड़चनें हैं । अब मुझे शंकर वीकली में जो यह लिखा गया कि क्लौक टावर रिवाइव करना चाहिये और उस को कारपोरेशन की तरफ लीन करना चाहिये, वह देख कर बड़ी शर्म आई । इस तौर से उस के एडमिनिस्ट्रेशन का एक मजाक उड़ाया गया । अखबारों में इस तौर पर हमारा मजाक उड़ाया जाना बड़ी शर्म की बात है । मैं अदब से अर्ज करूंगी कि हमारे हौम मिनिस्टर साहब को इस मामले में खास तौर से तवज्जह देनी चाहिये कि आखिर यह क्या मामला है । दिल्ली स्टेट कामयाब नहीं हुई, कारपोरेशन बना तो उसके लिए भी आवाज आ रही है कि वह कामयाब नहीं रहा है तो क्या दिल्ली में डिस्ट्रक्ट बोर्ड ही चलेगा ? मंत्री महोदय को इस बारे में सोचना चाहिए कि आखिर कारपोरेशन के कामयाबी के साथ काम करने में क्या कानूनी तथा अन्य दिक्कतें हैं और उनको दूर करना चाहिए । अब यह क्या तमाशा बन रहा है कि यहां दिल्ली में कोई चीज चल ही नहीं सकती है ।

आज दिल्ली में इतनी मुसीबत है कि गरीब आदमी सचमुच में रो रहे हैं । अब अध्यक्ष महोदय मैं आपको बतलाना चाहती हूं कि जो साईकल रिक्शा चलाने हैं उनसे साढ़े १४ रुपये टैक्स लिया जाता है । रिक्शा पास करवाने के वास्ते साढ़े ५ रुपये लिये जाते हैं । मोटर ड्राइवर्स से साढ़े ३ रुपया लिया जाता है लेकिन जो साईकल रिक्शा चलाते हैं उनसे साढ़े ५ रुपया लिया जाता है और कहा यह जाता है कि उसमें फोटो के पैसे भी लिये जाते हैं । अब फोटो तो १२ आने में खिच जाती है । लेकिन कारपोरेशन उन से उस के लिये दो रुपये वसूल करता है । उसके बाद भी साल, दो दो साल हो जाते हैं, लेकिन उन लोगों के हाथ में फोटो नहीं आते हैं और कारपोरेशन के कर्मचारियों के द्वारा रख लिये जाते हैं ।

इस के अलावा उन लोगों से इतना टैक्स लेने के बाद भी उन को लावारिस छोड़ दिया गया है और उन के लिये सारे शहर में कोई स्टैंड या शैड नहीं है, उन के लिये छाया की कोई व्यवस्था नहीं है । कार्पोरेशन के मुलाजिम सारा दिन उन का चालान करते हैं और इस तरह ऊपर की आमदनी से अपना पेट भरते हैं ।

13 hrs.

आखिर में मैं यह निवेदन करूंगी कि कमिश्नर को पावर्ज़ देने के साथ साथ सरकार यह भी देखे कि उन पावर्ज को इस्तेमाल किस तरीके से और कहां किया जाता है। इस में भैंस के साथ जो डिस्क्रिमिनेशन किया गया है, उस को दूर करने के लिये जो अमेंडमेंट रखी गई है, खास तौर पर उस को ज़रूर एक्सेप्ट कर लिया जाये।

श्री ब्रजराज सिंह (फ़िरोज़ाबाद) : अध्यक्ष महोदय, एक छोटे उद्देश्य के लिये यह विधेयक लाया जा रहा है, यह कह कर सरकार बहुत ही खतरनाक बातें इस सदन से पास करवा लेना चाहती है।

13.01 hrs.

[SHRIMATI RENU CHAKRAVATTY *in the Chair.*]

यदि सरकार ने इस में केवल वार्डों के विभाजन का प्रश्न ही रखा होता, तो संसद और विधान सभाओं के बारे में एक-सदस्यीय निर्वाचन क्षेत्र का सिद्धान्त मान लेने के बाद उसको स्वीकार करने में इस सदन को कोई विशेष आपत्ति न रही होती। लेकिन मैं देखता हूं कि वार्डों का विभाजन करने के नाम पर इस बिल में और बहुत सी बातें की जा रही हैं और उन बातों पर अधिक बल दिया जा रहा है, जो कि हिन्दुस्तान आज़ाद होने के बाद खास तौर से दिल्ली में की गई हैं।

मुझे यह अफ़सोस के साथ कहना पड़ता है कि जहां सारे देश में सत्ता का विकेन्द्रीकरण हुआ और लोगों को विधान सभाओं के द्वारा अधिक अधिकार प्राप्त हुए, वहां दिल्ली में एक दूसरी ही धारा चली और पीछे को लौटा गया। यहां पर पहले से जो असेम्बली (विधान सभा) चल रही थी, उस को खतम कर के म्यूनिसिपल कार्पोरेशन बनाया गया और अब फिर कहा जा रहा है कि अन-अथाराइज्ड कंस्ट्रक्शन्ज के बारे में कमिश्नर को जो अधिकार प्राप्त हैं, उन को और वाइडन (विस्तृत) किया जाना चाहिए। मैं निवेदन करना चाहता हूं कि विचार करने का यह बिल्कुल ही ग़लत तरीका है। आज के युग में, जिसे हम जनतंत्रवादी युग कहते हैं, जनता पर, जनता के प्रतिनिधियों पर अविश्वास नहीं किया जा सकता है। इस लिये मैं उसूली तौर पर यह कहना चाहता हूं कि केन्द्रीय सरकार जितनी जल्दी इस उसूल को मान ले कि दिल्ली भी—भले ही यहां केन्द्रीय सरकार स्थित है और बड़े से बड़े आदमी यहां पर रहते हैं—इस देश का हिस्सा है और उसको एक प्रतिनिधि सरकार से वंचित नहीं रखा जा सकता है—हिमाचल प्रदेश, मनीपुर, त्रिपुरा और दिल्ली, इन चारों यूनियन टेरीटरीज में प्रतिनिधि सरकार जितनी जल्दी बन जाये, उतना ही केन्द्रीय सरकार के लिये अच्छा होगा। चूंकि वह दिल्ली के लिए एक प्रतिनिधि सरकार के उसूल को नहीं मानती है, इसलिये वक्तन-फ़वक्तन उसको यह सोचना पड़ता है कि कमिश्नर के अधिकार को अधिक बढ़ाया जाये। जैसा कि अभी माननीय सदस्या, श्रीमती सुभद्रा जोशी, ने कहा है, मेयर की ताकत नहीं बल्कि कमिश्नर की ताकत को बढ़ाया जा रहा है। हम लोग बार बार दिल्ली के देहाती इलाकों के लोगों से सुनते हैं कि कार्पोरेशन के अधिकारी कार्पोरेशन के सदस्यों की इतनी अहमियत नहीं समझते, जितनी कि वे अपने छोटे कर्मचारियों की समझते हैं। मैं यहां पर किसी की शिकायत नहीं करना चाहता हूं; मैं तो सोचने के तरीके की तरफ़ इशारा करना चाहता हूं। चूंकि यह सरकार दिल्ली के सम्बन्ध में जनता पर, जनता की शक्ति पर विश्वास नहीं करना चाहती है, इसलिये उस का लाज़िमी नतीजा यह होगा कि अधिकारियों की ताकत बढ़ जायगी, शक्ति केन्द्रित हो जायगी और आम तौर पर जनता की परेशानियां बढ़ेंगी। यहां के लोगों की तरफ़ से यह कहा जाता है कि कार्पोरेशन सफल नहीं हो रही है। मैं कहना चाहता हूं कि इस सम्बन्ध में सरकार का जो दृष्टिकोण है, उस के कारण कार्पोरेशन

[श्री ब्रजराज सिंह]

सफल नहीं हो सकती है, भले ही उस की ताकत को बढ़ा दिया जाये । मैं नहीं समझता कि दिल्ली में, और दूसरी यूनियन टेरीटरीज में, उसी तरह का सैट-अप कायम क्यों न किया जाये, जो कि हिन्दुस्तान के दूसरे प्रदेशों में कायम है ।

अगर केन्द्रीय सरकार किसी खास बात के लिये, इस बात के लिये कि चौ० ब्रह्म प्रकाश को दिल्ली का मुख्य मंत्री बनाया जा सकता है—वह पहले मुख्य मंत्री रहे हैं—इस सम्बन्ध में दिल्ली की कांग्रेस पार्टी में आपस में मत-विभाजन है, यहां पर वह सैट-अप कायम नहीं करती है, तो यह उचित नहीं है ।

श्री त्यागी : माननीय सदस्य को कांग्रेस पार्टी की आपसी बातों से क्या मतलब है ?

श्री ब्रजराज सिंह : मुझे किसी से कोई मतलब नहीं है । मैं जानता हूं कि चाहे चौ० ब्रह्म प्रकाश हों और चाहे कोई और कांग्रेसी साहब हों, उन के हाथ में जब ताकत जायगी, तो वे देश को भ्रष्ट करेंगे, इस में मुझे कोई मतभेद नहीं है । लेकिन अगर केन्द्रीय सरकार यह सोचे कि किसी खास व्यक्ति की वजह से यहां पर प्रतिनिधि सरकार नहीं बनाई जायगी, तो यह मैं कतई स्वीकार करने के लिये तैयार नहीं हूं ।

इसलिये केन्द्रीय सरकार इस बारे में शीघ्रतापूर्वक विचार करे कि अब समय आ गया है, जब कि दिल्ली में प्रतिनिधि सरकार के उसूल को स्वीकार करना पड़ेगा, यहां पर विधान सभा को मन्जूर करना पड़ेगा, यहां पर भी उसी तरह की सरकार बनानी पड़ेगी, जिस तरह की दूसरे प्रदेशों में है ।

मैंने इस आशय का एक मोशन उपस्थित किया है कि इस बिल पर जनता की राय जानने के लिये इस को सर्कुलेट किया जाये और अगर सरकार इस को स्वीकार नहीं करती है, तो फिर इस को सिलेक्ट कमेटी में भेजा जाये । सरकार की तरफ़ से कहा गया है कि हम इस बारे में जल्दी करना चाहते हैं, क्योंकि मार्च, अप्रैल, १९६२ में चुनाव होने हैं, इसलिये यह जरूरी है कि यह अभी पास हो जाना चाहिए । सभानेत्री जी, अभी अध्यक्ष महोदय ने, जो कि आप के स्थान पर विराजमान थे, सरकार को कहा था कि आखिर वह अन्त में ऐसे प्रश्नों को, ऐसे मसलों को क्यों लाती है । जब सदन के बैठने के सिर्फ़ दो दिन रह गये हैं, तब इस बिल को यहां पर लाया गया है और फिर कहा जाता है कि चूंकि राज्य सभा ने भी इस को पास करना है, इसलिये इस को तीन चार घंटों में पास करना है । मैं निवेदन करना चाहता हूं कि दिल्ली में विधान सभा नहीं है और इसलिये यहां पर दिल्ली के जो छः मेम्बर हैं, उन मे से एक को यह लाजिमी अधिकार है कि वह इस बारे में अपनी राय ज़ाहिर करे लेकिन सरकार इस के लिये वक्त नहीं देना चाहती है, इस को अन्त में लाना चाहती है, और इस तरह से नौकरशाही की प्रवृत्ति बरतना चाहती है । इसलिये मैं चाहूंगा कि भले ही चुनाव मार्च में हों—उन को टालना नहीं चाहिए—लेकिन इस बिल को जल्दी से पास करने की कोशिश नहीं करनी चाहिए और इस विषय में जनता की राय जाननी चाहिए ।

अगर सरकार जनता की राय जानने सम्बन्धी प्रस्ताव को मन्जूर नहीं करती है, तो फिर इस बिल को सिलेक्ट कमेटी के सुपुर्द करना चाहिए और उस को यह अधिकार होना चाहिए कि वह इस बिल के उद्देश्य और मूल एक्ट के दूसरे सैक्शन्ज पर पुनर्विचार करके अपनी रिपोर्ट दे । अगर सरकार इस को भी स्वीकार करने के लिये तैयार नहीं होती, तो दिल्ली की जनता के दिमाग़ों में यह आशंका पैदा होगी कि यह सरकार उस की कोई कद्र नहीं करती है । आखिर यहां पर पच्चीस लाख की आबादी हो चुकी है और अगले दस सालों में वह चालीस लाख

हो सकती है तथा अगले बीस सालों में वह बढ़ कर पचास-साठ लाख हो सकती है । क्या तब भी यह सरकार कहेगी कि यहां पर कार्पोरेशन ही चलेगी, हम इसी तरह काम करेंगे, इस के लिये दो घंटे देंगे, कहीं विधान सभा नहीं होगी, दिल्ली एडमिनिस्ट्रेशन होगा और सारे अधिकार अधिकारियों के हाथ में होंगे ? इस से दिल्ली को जनता का विश्वास प्राप्त नहीं किया जा सकता है । इस लिये मैं निवेदन करना चाहता हूं कि सरकार इस प्रस्ताव को जरूर स्वीकार कर ले ।

एक बहुत ही बड़ी समस्या दिल्ली के नागरिकों के सामने आई हुई है । अभी उस दिन १५० कालोनीज के निवासियों ने संसद् भवन के समक्ष प्रदर्शन किया । पांच लाख उस से प्रभावित बताये जाते हैं और उस के सम्बन्ध में यहां पर हम इस बिल के द्वारा कमिश्नर को और अधिक अधिकार देने जा रहे है । प्रश्न यह है कि जिन को अन-अथाराइज्ड कंस्ट्रक्शन्ज (अनधिकृत निर्माण) कहा जाता है, वे क्यों पैदा होते हैं । सरकार ने दिल्ली के विकास के लिये एक योजना बनाई हुई है और काफ़ी समय हो गया है कि ३४ हजार एकड़ जमीन ली गई है । लेकिन इस बारे में कोई योजना नहीं है कि वह लोगों को कैसे दी जायगी, वे कैसे मकान बनायेंगे । दिल्ली में जितनी जनता आती है, उस के हिसाब से कम से कम साठ मकान रोज बनाये जाने चाहिए, लेकिन सालों से यह काम रुका हुआ है । लोगों को कोई जमीन नहीं मिल रही है और कोई नये मकान नहीं बनाये जा रहे हैं । एक तरफ़ तो सरकार इस तरह से आचरण करती है कि वह लोगों को नयी जमीन नहीं देती है, उस का बिकना बन्द कर देती है और दूसरी तरफ़ वह कहती है कि ग़लत तरीके से बनाये गये मकानों को तोड़ दिया जायगा, उन को नहीं रहने दिया जायगा । इस तरह से दिल्ली की समस्या हल नहीं हो सकती है ।

सिर्फ़ यही प्रश्न नहीं है कि अनधिकृत निर्माण जनता की तरफ़ से ही होते हैं । मेरी सूचना यह है कि कार्पोरेशन के कर्मचारी उस में सहयोग करते हैं और जान-बूझ कर यह सब किया जाता है । वे लोग रोज़ जाते हैं, लेकिन बात चलती रहती है कि पैसा दे दीजिये । अगर पैसा मिल जाता है, तो मामला चलता रहता है और अगर नहीं मिलता है, तो फ़ौरन रिपोर्ट हो जाती है । वर्ना कोई वजह नहीं थी कि कार्पोरेशन के कर्मचारियों के मौजूद होते हुए भी दिल्ली में इस तरह से हज़ारों की तादाद में अनधिकृत निर्माण हो गये । इस के मायने ये हैं कि कर्मचारी सही तौर पर काम नहीं कर रहे हैं ।

एक बड़े ही ज़िम्मेदार कर्मचारी ने, जिस का सम्बन्ध इस पार्लियामेंट की चार-दीवारी से है, मुझे विश्वास के साथ बताया कि उस के घर को ढहाने के लिये कार्पोरेशन के कर्मचारी कटिबद्ध हैं । उन से पैसा मांगा गया, लेकिन चूंकि वह देने के लिये तैयार नहीं हैं, वह दे नहीं सकते हैं, क्योंकि वह इस मन्दिर में बिराजमान हैं, इस लिये उन का घर जरूर ढहाया जायगा । मैं निवेदन करना चाहता हूं कि इस तरह से अनधिकृत मकानों की समस्या को आप हल नहीं कर सकते हैं । अगर आप चाहते हैं कि दिल्ली में मकानों की समस्या हल हो तो उसके लिए जरूरी है कि हम एक दूसरा ही दृष्टिकोण अपनायें और देखें कि अधिक निर्माण कार्य यहां हो । यहां पर जो अनधिकृत निर्माण कार्य हो चुका है, उसको तो आप छोड़िये, आगे के लिए आप नियमपूर्वक चलें । जब तक आप ऐसा नहीं करेंगे तब तक काम चल नहीं सकता है । अब तक एक लाख या उसके ऊपर दिल्ली में अनधिकृत मकान बन चुके हैं और उनको ढहा कर हम कभी भी इस समस्या को हल नहीं कर सकेंगे । इस विषय पर आपको गम्भीरता-पूर्वक विचार करना होगा । यदि इस बिल को इसी सैशन में आपको पास करना है तो फिर

[श्री ब्रजराज सिंह]

यह आदेश जरूर आपको कर्मचारियों को देने होंगे कि वे इस तरह का कोई काम न करें जिससे जो मकान बन चुके हैं, उनको जा कर वे तोड़ दें । अगर इन मकानों को तोड़ दिया जाता है गिरा दिया जाता हैं तो क्या आप उनको सड़कों पर फेंक देंगे या उनको रहने के लिए कोई और जगह देंगे ?

कुछ और भी व्यवस्थायें हैं जिन की तरफ मैं आप का ध्यान खींचना चाहता हूं । न्यू दिल्ली म्यूनिसिपल कमेटी के सम्बन्ध में कहा गया है कि वह इसके स्कोप में नहीं आती है। लेकिन मैं कहना चाहता हू कि चूंकि नई दिल्ली में केन्द्रीय सरकार के लोग बैठते हैं, उसके अफसर बैठते हैं, इसलिए क्या वहां पर चुनाव द्वारा सदस्यों को नहीं चुना जाता है ? सारे देश को हम उपदेश देते हैं कि चुनाव हों, चुनाव का विधान चले, संसद् और विधान सभाओं के लिए चुनाव द्वारा ही मैम्बर आयें तो क्या कारण है कि यहां पर बैठ कर आज हम इस नगरपालिका के लिए लोगों को नामजद करते हैं ? यह अच्छी बात नहीं है । मैं चाहता हूं कि नई दिल्ली म्यूनिसिपल कमेटी नामजद कमेटी न रहे, कारपोरेशन में यह शामिल हो और कारपोरेशन का जो सैट अप बने उसमें यह भी शामिल हो । हम किसी छोटे से क्षेत्र में इस तरह की बात नहीं कर सकते हैं कि कुछ लोगों के साथ पक्षपातपूर्ण व्यवहार हो और दूसरों के साथ दूसरी ही तरह का व्यवहार हो जो कि किसी भी दृष्टि से उचित नहीं कहा जा सकता है ।

यहां पर कारपोरेशन में एक कमेटी है जो कि रूरल कमेटी के नाम से प्रसिद्ध है, देहाती कमेटी के नाम से प्रसिद्ध है । इस कमेटी को कोई अधिकार प्राप्त नहीं हैं । मैं चाहता हूं कि जिस तरह से दूसरी स्टैंडिंग कमेटीज़ जो कारपोरेशन की हैं उनको अधिकार प्राप्त हैं, उसी तरह से इस देहाती कमेटी को भी अधिकार प्राप्त हो । अगर आप देहातों का विकास करना चाहते हैं विधिपूर्वक तो इस कमेटी को भी आपको यही अधिकार प्रदान करने होंगे जोकि आपने दूसरी स्टैंडिंग कमेटीज़ को किये हुए हैं ।

यहां पर यह भी कहा गया है कि अगर किसी के पास एक ही गाय है तो उससे कोई टैक्स नहीं लिया जाएगा । अगर एक के बजाय उसके पास दो गायें हो जाती हैं तो पहली गाय पर भी टैक्स लग जाएगा । मैं अपनी बहन सुभद्रा जोशी के इस सुझाव से सहमत हूं कि गाय के साथ साथ भैंस को भी इसमें शामिल कर लिया जाना चाहिये । मैं यह भी चाहता हूं कि बकरी को अगर शामिल नहीं किया गया है तो उसको भी शामिल कर लिया जाए । मैं समझता हूं कि दूध देने वाले जो पशु हैं, उन पर कोई टैक्स नहीं लगना चाहिये । जहां आप एक गाय को माफ करने की बात कहते हैं वहां आपको यह भी सोचना होगा कि गाये बारह महीने दूध हीं देती है । इस वास्ते आपको यह भी व्यवस्था करनी होगी कि जिस बीच में गाये दूध हीं देती है, उस बीच में उस पर टैक्स नहीं लगेगा । इसके साथ ही साथ मैं यह भी चाहता हूं कि एक के बजाय दो गायें आप माफ करें और अगर आप ऐसा करेंगे तो आप इस नतीजे पर पहुंचेंगे कि उसको लगातार दूध मिल सकता है । इसी तरह से भैंस और बकरी के बारे में होना चाहिये । अगर आप एक को ही माफ करते हैं तो उसका कोई खास फायदा होने वाला नहीं है ।

एक और बात की तरफ मैं माननीय गृह मंत्री जी का ध्यान दिलाना चाहता हूं । उन्होंने ने कहा है कि यहां की आबादी के आंकड़े १९६१ की जन-संख्या के आधार पर उनको प्राप्त नहीं हैं । चूंकि ये आंकड़े प्राप्त

नहीं हैं इस लिये यह तय नहीं हो सकता है कि दिल्ली नगर की जन संख्या कितनी बढ़ गई है ? मैं पूछना चाहता हूं कि इसका क्या अर्थ है ? मार्च में चुनाव होने वाला है । दिल्ली निगम के लिए भी तब चुनाव होंगे । उस समय क्या पुरानी जन-संख्या के आधार पर, सन् १९५१ की जनसंख्या के आधार पर ये होंगे या उस आधार पर होंगे जिस आधार पर कि अब जो कारपोरेशन हैं, उसके चुनाव हुए थे । मैं उनको बतलाना चाहता हूं कि वित्त मंत्रालय के पास इसका हिसाब किताब है और उसने दिल्ली की जन-संख्या को देखते हुए ही "ए" श्रेणी का शहर घोषित किया है । जब इसके आंकड़े आपके पास हैं तो यह पता लगाना आपके लिए मुश्किल नहीं होना चाहिये कि उसके बाद से कितनी आबादी बढ़ गई है । अगर आंकड़े प्राप्त करने के लिए आपको दो चार साल लग गए तो तब तक तो चुनाव भी हो चुकेंगे और उसके चार साल बाद जा कर आप नए आंकड़ों के आधार पर चुनाव करा सकेंगे । यह ठीक नहीं है । अगर आपके पास आंकड़े नहीं हैं तो उनको प्राप्त करने की आप शीघ्रता कीजिये । आंकड़े आपके पास मौजूद हैं और इस काम में आपको शीघ्रता लानी चाहिये और मार्च में जो इलैक्शन होने वाले हैं, वे आज की दिल्ली की जो जन-संख्या है, उसके आधार पर ही होने चाहियें । यह न हो कि कुल जन-संख्या के ६०–७० प्रतिशत के आधार पर ही उन्हें करा दिया जाए और शेष जो चालीस प्रतिशत जनता है, उसको प्रतिनिधित्व ही न मिले और वह उससे वंचित रह जाए ।

मैं फिर कहना चाहता हूं कि इस लेट स्टेज पर भी सरकार में यह बुद्धि पैदा होगी कि दिल्ली और इससे बाहर की जो जनता है, उसमें कोई पक्षपातपूर्ण व्यवहार नहीं होना चाहिये । मैं इस पर जोर देना चाहता हूं कि दिल्ली में क्योंकि केन्द्रीय सरकार है, इस लिये विधान सभा न हो, यह उचित दलील नहीं है । यहां पर भी विधान सभा कायम होनी चाहिये । आज हो सकता है इसकी पच्चीस लाख आबादी हो लेकिन दस साल के अन्दर इसकी आबादी काफी बढ़ जाएगी और जैसे-जैसे दिल्ली का विकास हो रहा है वैसे-वैसे इसकी आबादी भी बढ़ने वाली है । इसके साथ साथ मैं गृह मंत्री जी से यह भी कहना चाहता हूं कि उन्होंने पिछले अधिवेशन में एक आश्वासन दिया था कि केन्द्रीय सरकार त्रिपुरा, मनीपुर और हिमाचल प्रदेश के सम्बन्ध में अगले चुनाव से काफी पहले वहां पर डेमोक्रेटिक सैट अप कायम किए जाने के बारे में एक बिल पेश करेगी, इसको वह पूरा करें। दुर्भाग्य की बात है कि इस सैशन को खत्म होने में केवल दो दिन का समय बाकी रह गया है और अभी तक वह इस बिल को हमारे सामने नहीं लाए हैं । अब चर्चा इस तरह की चल रही है कि सम्भवतः इस तरह का कोई बिल ही नहीं लाया जाएगा और इन यूनियन टैरिटरीज में जो सेट अप है, सन् १९६२ तक उस में कोई परिवर्तन नहीं किया जाएगा । यदि आप ऐसा करते हैं तो याद रखिये कि आप उस पवित्र आश्वासन को भंग करेंगे जो आपने संसद् के पिछले अधिवेशन में दिया था । जनतंत्र की सफलता के लिए सरकार को अपने आश्वासनों पर कायम रहना चाहिये और किसी स्वार्थवश उन आश्वासनों को नहीं तोड़ना चाहिये । मैं आशा करता हूं कि सरकार अपने दिए हुए उस आश्वासन को नहीं तोड़ेगी और एक बिल १९६२ के इलैक्शन के पहले-पहले यहां पर ला कर उसको पास करवा लेगी ।

श्री राधा रमण : सभानेत्री महोदया, अभी हमारे आदरणीय मित्र ने एक संशोधन पेश किया है जिस में कहा गया है कि इस बिल को सिलैक्ट कमेटी को या सर्क्युलैशन के लिए भेज दिया जाए । मैं इस संशोधन का विरोध करता हूं । यह मैं इसलिए करता हूं जैसे मुझे से पूर्व बोलने वाले माननीय सदस्यों ने कहा है कि इस बिल की सीमा बहुत ही संकुचित है और इसके अन्दर सिर्फ ऐसे संशोधन

[श्री राघा रमण]

रखे गए हैं जिन को पहले चार या साढ़े तीन साल के तजुर्बे को देखते हुए आवश्यक समझा गया है और यह समझा गया है कि उनका कुछ न कुछ इलाज होना जरूरी है ।

सब से बड़ी बात इस बिल के अन्दर जो आपको मिलेगी वह यह है कि सिंगल मैम्बर कंस्टिट्युएंसीज़ को हम स्वीकार करें । यह सिर्फ दिल्ली के लिए नहीं है बल्कि जनमत के आधार पर सारे भारतवर्ष पर यह लागू होती है । इस वास्ते दिल्ली के लिए इसका विरोध करना मैं समझता हूं मुनासिब बात नहीं है ।

आपत्ति विशेषकर इस बात पर उठाई जा रही है कि हम कमिश्नर को क्यों और अधिक अधिकार दे रहे हैं जिनके द्वारा जो अनधिकृत निर्माण हैं, उनमें वह हस्तक्षेप करके, रोक सकते हैं । इसके विभिन्न पहलुओं के बारे में हमारी माननीय सदस्या श्रीमती सुभद्रा जोशी ने चर्चा की है । यह बात सही है कि जितना भी हम अनधिकृत निर्माण को रोकने की चेष्टा करते हैं, उतना ही वह बढ़ता जाता है और इस में अगर दोष उस व्यक्ति का है जो इस कार्य में लगा हुआ है तो उससे कहीं ज्यादा दोष उन कर्मचारियों का भी है जो मिल कर इस अनधिकृत निर्माण को बराबर जारी रहने देते हैं । बहरहाल जो इसमें सब से बड़ी बात दिक्कत की है वह यह है कि जब अनधिकृत निर्माण हो रहा होता है और उसको रोकने की सही तौर पर ख्वहिश भी की जाती है तो भी उसको रोकना मुश्किल हो जाता है । इस का कारण यह है कि दिल्ली में आज जो कानून लागू है उनके मुताबिक अनधिकृत निर्माण रुक नहीं सकता है चूंकि यहां की अदालतें उस में हस्तक्षेप कर देती हैं और वह बराबर जारी रहता है । सदन को यह मालूम है कि जो व्यक्ति इन अनधिकृत मकानों इत्यादि में बैठे हुए हैं और जिन को हम ने एक तारीख तक यह माना है कि उस तारीख से पहले-पहले बने हुए किसी भी मकान को या झोंपड़े को गिराने का अधिकार किसी को नहीं है उससे सारी खराबी पैदा होती है । यह प्रोटेक्शन उनको इस सदन द्वारा दिया गया है जब तक उनको कोई आल्टरनेटिव एकामोडेशन या उसके बदले में कोई जगह न दी जाए तब तक कोई डिमालिशन का काम उन झोंपड़ों पर या उन झुग्गियों पर या उन मकानों पर नहीं हो सकता है । बदकिस्मती यह है कि यहां दिल्ली में मकान की किल्लत है और इस वजह से हर कोई मनमाने तरीके से काम करता है और वह जमीन जो कि सरकार की है और जिसपर और कुछ काम हो सकता है, उसे बहुत लोग बिला-लिहाज़ किसी बात के कर्मचारियों से मिल कर लोग इस्तेमाल करना शुरू कर देते हैं और उस पर मकान बना लेते हैं । जब कमिश्नर या कारपोरेशन के अधिकारी उस पर कब्जा करना चाहते हैं, या उसे हटाना चाहते हैं, तो कानून इसकी इजाजत नहीं देता कि वह बनने वाले मकानों को भी रोक सकें । इस बिल में कमिश्नर को अधिकार दिया गया है कि उस तारीख के बाद के जो अनआथाराइज्ड कंस्ट्रक्शन्स होंगी उनको हस्तक्षेप करके रोक सकता है । इसलिए इस बिल में जो भी संशोधन रखे गये हैं मैं उन प्रायः सब का अनुमोदन करना चाहता हूं ।

दिल्ली का यह खास तौर पर दुर्भाग्य है कि जब से दिल्ली राजधानी बनी है यह तब से तमाम सरकारों के ख्यालों की उनके तरीकों की, और उनकी नीतियों की शिकार बनती चली आयी है । जब हम अंग्रेजी सरकार के मातहत दिल्ली में जिन्दगी बसर करते थे, तो अंग्रेज दिल्ली की जनता को कुचलते थे, इसलिए कि वह यह समझते थे कि यह राजधानी है, यहां उन्हें पूरी तरह से हुकूमत करने का अधिकार होना चाहिए, वह समझते थे कि यह एक मर्ज है और अगर इसमें किसी किस्म की भी कमजोरी नजर आती है तो वह सारे हिन्दुस्तान में फैलती है । इसलिए दिल्ली की जनता अंग्रेज के जमाने में दबी रही ।

जब हमारी अपनी सरकार बनी तो हमको ख्याल हुआ कि दिल्ली की जनता को वह तमाम आराम और अधिकार मयस्सर होंगे जो हिन्दुस्तान की दूसरी जनता को होंगे । चाहे आप इसको खुशकिस्मती कहिए, लेकिन बड़े लड़ाई झगड़े के बाद, इस सदन नें बहुत बातचीत के बाद फैसला हुआ कि यहां पर सी० पार्टस जैसी हुकूमत कायम की जाए । वह कूमत बनी और टूटी । इसके टूटने के कारणों में मैं नहीं जाना चाहता । इसमें कोई नेतृत्व का सवाल था, इस बात को तो श्री ब्रजराज सिंह जी ही कह सकते हैं, लेकिन मैं समझता हूं कि दिल्ली के मुतल्लिक सरकार का यह तरीका रहा है–जिसको मैं मुनासिब नहीं समझता कि यहां एक पूर्णतया प्रजातंत्री शासन नहीं होना चाहिए । इस मामले मे हमारा सरकार मे सदा मतभेद रहा है, और हम अपने नेताओं को बराबर यह समझाते रहेंगे कि दिल्ली की जनता में और बाकी हिन्दुस्तान की जनता में कोई फर्क नहीं करना चाहिए । बल्कि यहां की जनता के पक्ष में एक बात जो कही जा सकती है वह यह है कि यहां की जनता ज्यादा जिम्मेदार है और अपने तरीकों से अपने शासन को मजबूत बना सकती है और इस मामले मे जब तक सरकार हमारी बात को नहीं सुनेगी हम अपनी आवाज को उठाते रहेंगे ।

स्टेट्स रिआरगेनाइजेशन कमीशन ने तमाम हिन्दुस्तान के सूबों की जब शक्ल बनायी उस वक्त उन्होंने अपनी राय के मुताबिक दिल्ली के लिए यह फैसला किया कि यहां एक बहुत मजबूत कारपोरेशन होना चाहिये । उसमें भी एक बेइन्साफी—मैं कहूंगा–यह की गयी कि कुछ हिस्से को बाहर रखा गया बहरहाल हम को वह कारपोरेशन मिला उससे ताल्लुक रखने वाले कानून में बहुत सारी त्रुटियां थीं । उन्हें उस वक्त भी सुझाया गया और बाद में भी हम बराबर सुझाते रहे हैं, और अब जो संशोधन आया है, बावजूद इसके कि इसकी सीमा परिमित है, हम उस बारे में कुछ अपनी राय का इजहार कर रहे हैं ।

मैं यह समझता हूं कि इस वक्त जो कारपोरेशन दिल्ली को मिला हुआ है उस जैसा कारपोरेशन दुनिया के किसी और शहर को नहीं मिला है । आपको इस तरह के कारपोरेशन की दूसरी मिसाल नहीं मिलेगी । दुनिया में शायद ही ऐसा कारपशरेशन होगा जिसमें अरबन और रूरल एरिया को मिला दिया गया हो कोई कारपोरेशन इतने बड़े एरिया के लिये नहीं है । एक तरफ उसके अख्तियारात सीमित हैं और दूसरी तरफ उससे बड़ी बड़ी उम्मीदें की गयी हैं । बहरहाल इन तमाम सीमाओं के रहते हुए भी चार साल तक यह कारपोरेशन चला । उसके बहुत से फायदे हैं । और नुकसान भी हैं, उनमें मैं इस वक्त नहीं जाना चाहता । दिल्ली की जनता की यह बदकिस्मती है कि उसकी आवाज नहीं सुनी जाती । कारपोरेशन ने जो अब तक काम किया है वह दिल्ली की जनता की उन मांगों का कोई इलाज नहीं है जो हमेशा से उनके सामने रही हैं, इसलिये जरूरत इस बात की है कि बहुत जल्द पिछले तजरबे की बिना पर इस कानून में मुनासिब संशोधन किये जायें ताकि दिल्ली की जनता को आराम और राहत मिल सके और वह कह सके कि जैसे तमाम हिन्दुस्तान में प्रजातंत्री तरीके से हुकूमत चलती है दिल्ली में भी ऐसा ही शासन है जिसमें हम अपनी किस्मत के खुद मालिक हैं, जो कि वह आज नहीं कह सकते ।

कारपोरेशन दिल्ली में लागू हुआ और उसकी जो सीमाएं थीं उनके रहते हुए भी उसको पूरे तौर पर काम करने का मौका नहीं मिला । दिल्ली की सबसे बड़ी बदकिस्मती यह रही है कि पिछले दस सालों में यहां पर कोई निजाम ठीक से नहीं चल पाया । आप दिल्ली के पिछले दस साल के इतिहास को देखें तो आपको मालुम होगा कि यहां किसी एक निजाम को काफी समय तक नहीं चलने दिया गया । एक फैसला होता है और उसके

[श्री राधा रमण]

मुताबिक अमल होता है, और उसके कुछ ही समय बाद दूसरा फैसला होता है और दूसरी चीज को लाया जाता है । इसका नतीजा यह होता है कि यहां की तरक्की रुक जाती है या होने नहीं पाती । इस सिलसिले में मैं आपको यहां के स्लम्स का उदाहरण देना चाहता हूं । हमारी कुछ ऐसी बस्तियों का प्रधान मन्त्री श्री जवाहरलाल नेहरू ने दौरा किया और उन्होंने देखा कि दिल्ली की जनता में चार पांच लाख लोग हैवानों से भी बदतर जिन्दगी बसर कर रहे थे । उनकी ख्वाहिश थी कि इन लोगों को इस तरह की जिन्दगी से निकलने का जल्द से जल्द इन्तिजाम किया जाए । नतीजा यह हुआ कि स्लम के लिये काम शुरू हुआ । लेकिन साल डेढ़ साल के बाद इस काम को म्युनिसिपल कारपोरेशन को दे दिया गया । यह एक मिसाल नहीं है, ऐसी काफी मिसालें आपको मिलेंगी । इसलिये मेरी दरख्वास्त है कि आप दिल्ली की जनता के लिए किसी एक निजाम को रखिए और काफी समय उसको चलने का मौका दीजिए और देखिए कि हम क्या कर सकते हैं । आज सूरत यह है कि बार-बार तबदीलियों की वजह से दिल्ली की तरक्की रुकी हुई है और बंदा सियत एक प्रतिनिधि के अदब से मिनिस्टर साहब से दरख्वास्त करना चाहता हूं कि जो वह जल्दी-जल्दी यहां शासन को बदलते हैं इससे दिल्ली का बड़ा नुकसान हो रहा है । आपने एक टेंट बनायी, चार साल बाद उसको तोड़ दिया । फिर आपने कारपोरेशन बनाया । आज आप कारपोरेशन में ऐसी तबदीलियां करें जिनका जनता की जिन्दगी से वास्ता हो और जो उसकी जरूरतों को पूरा करती हों । अगर आप ऐसा न करेंगे तो लाजिमी तौर पर देहली की जनता को तकलीफ में डालेंगे । आप एक निजाम को कुछ समय तक काम करने दीजिए ताकि लोग उससे अपने को एडजस्ट कर सकें ।

मैं अदब से दरख्वास्त करता हूं कि इस वक्त जो आप अमेंडमेंट लाए हैं उनको मैं कबूल करता हूं और जितने भी अमेंडमेंट हैं वे निहायत जरूरी हैं । कारपोरेशन एक्ट का जो हमारा चार साल का तजुरबा है और उसमें जो हमको तकलीफें और नुकसान हुए हैं उनको दूर करने के लिये ये अमेंडमेंट जरूरी है । गवर्नमेंट को आज उन लोगों के द्वारा नुकसान पहुंचाया जा रहा है जो हमारी हमदर्दी के मोहताज नहीं हैं । अगर किसी गरीब आदमी को झुग्गी झोपड़ी मिल जाए, या मकान मिल जाए या कोई और रियायत मिल जाए तो हर आदमी को खुशी होगी, लेकिन यहां ऐसे आदमी हैं जिनको सैकड़ों रुपया मयस्सर हैं और जो मकान बना सकते हैं और उन मकानों का किराया खा रहे हैं, वे आज धमकी से और कर्मचारियों से मिल कर मकान खड़ा कर लेते हैं और क्योंकि अभी कमिश्नर को इख्तियार नहीं है उनके खिलाफ कार्रवाई करने का । इसलिये मैं समझता हूं कि जो अमेंडमेंट लाए गए हैं वे जरूरी हैं ।

कारपोरेशन ऐक्ट पास होने के मौके पर यह बात कही गयी थी कि शहर के तमाम वार्डों में और जोन्स में जोनल कमेटियां बनायी जाएंगी जिनका कि रिश्ता होगा वहां के रहने वालों से और उनकी आवाज के मुताबिक हमारे कमिश्नर और डिप्टी कमिश्नर अमल करेंगे और इस तरह उनमें ऐसा रिश्ता कायम हो जाएगा जिससे कारपोरेशन अच्छी तरह काम कर सकेगा । लेकिन ऐसा नहीं हो रहा है । हम देखते हैं कि इस वक्त कारपोरेशन के मेयर को गुड्डा बना कर बिठा दिया गया है । उनको कोई अधिकार नहीं हैं । अगर वह जनता के किसी काम को करवाना चाहें तो नहीं करवा सकते । जब तक कि कमिश्नर वैसा न करना चाहे । उनको कमिश्नर की तरफ देखना होता है ।

इसी तरह से जो जनता के प्रतिनिधि कारपोरेशन में जाते हैं वे अपने खयालात का

इजहार अपने जमीर के मुताबिक करते हैं, लेकिन उस राय पर जब अमल का वक्त आता है तो उनके हाथ कटे होते हैं।

इसलिये मेरा निवेदन है कि हमारी सरकार को इस बात पर ध्यान देना चाहिये कि उसने जो हमको अलग-अलग शक्लों में शासन दिया उससे हमारी समस्याओं का हल निकलने के बजाए हमारी तकलीफें बढ़ी हैं। पार्लियामेंट के चन्द मेम्बरान इसको ठीक नहीं समझते हैं कि यहां दिल्ली को एक स्टेट बनायी जाये और उनका खयाल है कि इस तरह से मरकज को कमजोर करना बुरा है और हमारा काम मरकज को कमजोर करना नहीं बल्कि मजबूत करना होना चाहिये। दिल्ली में एक ऐसा प्रशासन कायम किया जाये जिससे कि मरकज से उसका टकराव न हो। मैं उन अपने माननीय मेम्बरों से जो कि इस खयाल के हैं। उनसे गुजारिश करूंगा कि आज दिल्ली वालों को जो अनेकों तकलीफें हैं उनको रफा करने के वास्ते यह गौर करें और कोई ऐसी शक्ल निकालें कि जो यह रोजाना की घड़ी-घड़ी दिल्ली के प्रशासनिक ढांचे में तबदीलियां होती रहती हैं वह न हों और हम दिल्ली वालों के लिये एक ऐसा ढांचा तजवीज करें जो कि बगैर तबदील हुए ५-१० साल अमल में आये। लोगों में एक विश्वास आये कि अब जल्दी-जल्दी तबदीली होने वाली नहीं है।

मैं श्री ब्रजराज सिंह के इस विचार की भी हिमायत करता हूं कि चूंकि दिल्ली की आबादी बहुत अधिक हो गई है और निकट भविष्य में और भी अधिक होने वाली है और जहां पहले १९ लाख होती थी वहां अब करीब २६-२७ लाख हो गई है और शायद ६ महीनों में ५०,००० और बढ़ जायेगी और इसलिये दिल्ली कारपोरेशन के मेम्बरों की संख्या में वृद्धि होनी चाहिये। मुझे तो कारपोरेशन के सदस्यों की संख्या बढ़ाने में कोई कठिनाई नजर नहीं आती है और आज ही वह संशोधन मंजूर किया जा सकता है। हम इसकी तादाद १०० कर दें और मैं समझता हूं कि कारपोरेशन के मेम्बरों की तादाद १०० कर देने से हम जनता को ज्यादा खुश कर सकते हैं और उनका प्रतिनिधित्व बढ़ सकता है और कारपोरेशन के इन्तजाम में भी शायद बेहतरी आ सकती है। इन चन्द अल्फाज के साथ यह जो संशोधन विधेयक मिनिस्टर साहब ने हमारे सामने रक्खा है मैं उसका समर्थन करता हूं और यह आशा करता हूं कि जिन बातों की तरफ मैंने और अन्य माननीय सदस्यों ने ध्यान दिलाया है सरकार उनको अपने ध्यान में जरूर रक्खेगी।

Shri Tangamani: Madam Chairman, I rise to support the motion for referring this Bill to amend the Delhi Municipal Corporation Act to a Select Committee with instructions to report by the first day of the next session.

I shall briefly refer to some of the reasons which prompted me to support that motion, and I will also make some observations about some of the amending clauses which have been brought before us. As the House is aware, a most comprehensive Bill was brought before this House and it was made into an Act about 3½ years ago. That Act contains nearly 515 sections. At the time when this Act was passed, very many assurances were given to this House by the then hon. Home Minister, the late Shri G. B. Pant. What I would like to submit is, there has been the experience of the working of this Act for nearly 3½ years. The 80 elected members and the six aldermen, making a total of 86, have been running this administration. That is composed of the three important political parties like the Congress, the Jan Sangh and the Communist Party. An Ad Hoc Committee was set up consisting of the important members of the different parties and my party was represented by Shri Prem Sagar Gupta. This Ad Hoc Committee has submitted certain unanimous recommendations to the Corporation. I would like to know whether in bring-

[Shri Tangamani]

ing this amending Bill we have incorporated all the recommendations which were unanimously passed by this *Ad Hoc* Committee.

My submission is that a number of these recommendations have not been brought before us in the form of this amending Bill. Besides, I would like to know whether this Bill which is going to affect the life of the Corporation, the life of the people of Delhi, has been discussed in the Municipal Corporation, or at least whether this Bill was circulated to the members for eliciting their opinion. When that has not been done, my submission is that it is only fair that their views at least are made known to this House by way of representations to the Select Committee; otherwise, some of the important recommendations made by the *Ad Hoc* Committee, some of the views of these political parties which constitute this administration will not be available to this House.

The *Ad Hoc* Committee has made several recommendations about increasing the powers of the deliberative body. As the House is aware, the Delhi Municipal Corporation has got two wings: one is the executive or administrative wing headed by the Commissioner and the other one is the deliberative wing. This *Ad Hoc* Committee unanimously, including the members from the Congress Party, has stated that the powers of the Commissioner must be curtailed. Today also I was very hapy to hear from the hon. Member, Ch. Brahm Prakash from Delhi, that steps must be taken for curtailing the powers of the Commissioner. But what do we find here? Instead of curtailing the powers, more and more powers are being given to the Commissioner.

Many hon. Members have made pointed reference to some of the powers which have been extended to the Commissioner by the Act. I would like to mention a certain instance. Take the case of Madras. The Madras Act provides that most of these communications will only pass through the Mayor. Now, the Mayor is more or less an authority who is superior to the Commissioner. The Commissioner is subordinate to the Major. Here what we find is a kind of diarchy where the entire administrative set-up is run by the Commissioner himself. I remember one instance. They used to charge Rs. 2·25 nP. per month per tenement in the rehabilitation colonies which was payable by the Rehabilitation Ministry. The Commissioner by some order had it reduced to Re. 1|. That means, to that extent the Corporation will be the sufferer. Then so much protest was raised by all the parties and ultimately it was raised to Rs. 2·25 nP. I am giving this instance to show how arbitrary powers have been taken by the Commissioner in the past.

The Act conceives of certain committees like committee for transport, committee for electricity, committee for water supply etc. But when we go into the composition of those committees we find that at least three out of the seven members are nominated members. That is why, Madam, I submit that this aspect of giving powers to the deliberative bodies ought to have been looked into.

The other point that the hon. Member referred to was that this Bill is very important because the elections are going to take place in April.. On this our party is very clear. We have made a representation to the hon. Home Minister that the elections must take place the same time as the parliamentary elections, or in the alternative there must be at least a lapse of six months before the next elections take place; otherwise the position will be that there will be elections held in February or March for Parliament and then there will be elections held in April for the Corporation.

Shri Balraj Madhok: In March itself.

Shri Tangamani: The Delhi Corporation is not like the Calcutta Corporation where the electors for corporators are different from electors for Assembly or Parliament seats. Here those who elect the corporators are the same people who elect the Members of Parliament also. When there are no Assembly members being elected to Delhi, it stands to reason that both the elections should take place simultaneously.

The main amendment which is sought to be brought here is on the question of removing plural constituencies. I was rather pained when I heard the hon. Minister saying that because we are abolishing double-member constituencies this method is being adopted in the Corporation. Now there is Bombay where we have got these plural constituencies with cumulative voting. In the Delhi Corporation we have plural constituencies with distributive voting. In other words, I believe there are 34 constituencies electing 68 members and 12 members are from reserved constituencies. That is not the composition in other corporations, and I remember the hon. Minister stating that this is a very good practice, because in the municipal elections casteism and all kinds of sectarian practices can be adopted because of the limited nature of the constituency. If the constituency is widened and if you have plural constituencies, then the real representatives of the people are likely to be elected. That was the reason why plural constituencies were introduced. So, I want to know whether amendments have been passed to the Corporation Act of Bombay and whether the municipal constituencies are being bifurcated. When nothing has been done, why should poor Delhi alone be the sufferer? This is a point on which a snap vote was taken by the Corporation and subsequently both inside the Corporation and outside, our party has made the declaration that plural constituencies should continue. I have tabled some amendments for the retention of these plural constituencies, with the proviso that instead of distributive voting there should be cumulative voting.

Coming to the other clauses, I would like to say that we would like to welcome some of them, while opposing the others. For example, I may probably support clauses 5 to 13, 17 to 19 and 21 to 23. Regarding clause 3, 4, 15, 16 and 20, I have given notice of certain amendments and now I would now like to make brief observations.

While introducing the Bill, the hon. Minister stated that sub-clause (d) is being added to section 137 whereby one cow per family would be exempt from tax. We welcome it. To that I have given notice of an amendment. Since both Shrimati Joshi and Shri Radha Raman have also given notice of similar amendments, I hope they will agree with me. My amendment is much more specific. Whereas they have referred to "buffalo", I have made it "she buffalo or milch buffalo." Once an exemption is given to a cow, why not extend it to a buffalo? I was told that both in Punjab and in Delhi buffaloes are preferred to cows. In many of the houses we have buffaloes. When a man owning a cow for milking purposes is not asked to pay Rs. 30 as tax, why should a man owning a milch buffalo asked to pay Rs. 30? Is it not unfair?

Shri Radha Raman: Your amendment will put certain people at a disadvantage when a cow is dry and is kept for worship, if you use the word "milch."

Shri Tangamani: This amendment relates only to those people who are keeping cows for milking them and using that milk; not for those who sell milk. As understood the hon. Minister, the moment a person owns more than one cow the presumption is that he takes the milk for sale and not for his use. When the benefit is going to be given to owners of cows, why should it not be given to the owners of buffaloes as well?

I have given notice of an amendment for extending it to the cyclists

[Shri Tangamani]

also. I think my hon. friend of Jan Sangh also wants the cyclists to be exempted. In many of the municipalities in Madras, and in also the Corporation, to a large extent the cyclists are exempt. When we are exempting tri-cycles for children and perambulators and such things. cycle, which is also a comon means of transport, must also be exempted.

Coming to the question of powers, though it may be a little out of the way, I would like to mention that most of the municipal bodies are going in for more powers. There was the report of Balwantrai Mehta Committee about decentralisation and giving more powers to panchayats, panchayt unions, development councils and corporations. When we are developing in that way, we find that in the capital, particularly in the Delhi Corporation, the little powers that have been given to the deliberative bodies have been taken away. Though it is more or less the accepted policy of the Government that non-officials should be clothed with more powers, in the case of the Delhi Corporation, we find, we are moving in the reverse direction. New Delhi has been elevated as Class A city for the purpose of house rent allowance and certain benefits to Government employees and, according to the last census figures the population of Delhi is 22 lakhs. When the population of the city is increasing and when more and more people are coming in, why should we curtail the powers? On the other hand, the number of members should be increased from 86 to 100. Because, the original Act itself provides that the total number of councillors can be a maximum of 100. I submit that he must bring in suitable amendment to see that the number is increased.

Coming to the demolition of unauthorised buildings, I do admit that it is given certain appellate powers. I do not have enough time to go into the details, but I do feel that this provision is likely to be abused. If, all of a sudden, authorities pounce upon that area and demolish the tenements and then give him a right to appeal, that is not going to help that person at all. Therefore, I say that the powers should be used very scarcely.

Coming to clause 20, there is a reference to extent the rule-making powers for issue of passes to the municipal employees. I want these passes to be issued to councillors, Aldermen and also *bona fide* press representatives and, not only the employees of DTU but, other employees also. My purpose is that not only the employees of the DTU, but the municipal employees, councillors, Alderman and *bona fide* press representatives should be given these passes.

Having said that, I would like to say that if I get an opportunity, I will be able to explain the various amendments which I have given notice of about the clauses. I again repeat that this Bill must be referred to the Select Committee and not rushed through, in view of the very important amendments which it seeks to make.

श्री नवल प्रभाकर : सभानेत्री जी, जहां तक इस बिल के क्लाज़ २ का सम्बन्ध है, उससे मैं पूर्णतया सहमत हूं, क्योंकि पिछली बार हमने देखा कि बहु-सदस्यीय निर्वाचन-क्षेत्र बनाने की वजह से काफ़ी कनफ्यूजन हो गया। असल बात तो यह है कि सोचा तो यह गया था कि अन्य पार्टियां अपने चुनाव का घोषणा-पत्र रखेंगी और उसके अनुसार मतदाताओं से वोट मांगेंगी। लेकिन हुआ इसके विपरीत और उम्मीदवार अपने सब साथियों को छोड़ कर केवल एक ही मत प्राप्त करने की कोशिश करने लगे, जिसकी वजह से नगर निगम का ढांचा बड़ा विचित्र नज़र आ रहा है। इस लिये जो यह संशोधन हो रहा है, मैं उसका पूरी तरह से समर्थन करता हूं।

क्लाज ८ के सम्बन्ध में मुझे यह कहना है कि मुझे यह बड़ा विचित्र लगता है कि सरकार द्वारा बनाई हुई जो सम्पत्ति, जो मकान विस्थापितों को दिये गये हैं, वे अभी उनके मालिक नहीं बने हैं, लेकिन इस क्लाज के द्वारा हम यह अधिकार देने जा रहे हैं कि उन लोगों से ७ अप्रैल, १९५८ से हाउस टैक्स वसूल किया जायगा । यह सरासर अन्याय है और मैं इसका विरोध करता हूं, क्योंकि जो लोग स्वयं मालिक नहीं हैं, जिनके पास आज मकानों का सेल डीड नहीं है, जो मालिक करार नहीं दिये गये हैं, उनके विषय में हम यह तय करें कि उनसे ७ अप्रैल, १९५८ से हाउस टैक्स लेंगे, यह मुझे बिल्कुल न्यायपूर्ण मालूम नहीं होता है । मैं माननीय मन्त्री जी से प्रार्थना करूंगा कि वह इस पर पुनर्विचार करें । हम ज्यादा से ज्यादा यह कर सकते हैं कि जिस दिन से यह एक्ट लागू हो, उस दिन से यह हाउस टैक्स वसूल करें । इस सम्बन्ध में एक निर्णय हाई कोर्ट ने दिया है और उसने कहा है कि किसी भी विस्थापित से जो कि उसका मालिक नहीं है, टैक्स वसूल नहीं किया जा सकता । यह उसने स्पष्ट रूप से कहा है । जब हाई कोर्ट का यह निर्णय है और उसको हम यहां पर बदलते हैं तो एक बड़ी ही विचित्र स्थिति पैदा हो जाएगी और एक प्रकार से संघर्ष छिड़ जाएगा जब कि कारपोरेशन के लोग अंधाधुंध इस बात में लग जायेंगे कि उनसे टैक्स वसूल किया जाए और एक आपाधापी सी मच जाएगी । मैं कहना चाहता हूं कि ७ अप्रैल १९५८ को बदल कर उस दिन से इसको लागू करें जिस दिन यह ऐक्ट लागू हो । मैं आशा करता हूं कि मेरी इस प्रार्थना को माननीय मंत्री जी अवश्य स्वीकार कर लेंगे ।

अब मैं क्लाज १० पर आता हूं । यह हाउस टैक्स के एसेसमेंट से ताल्लुक रखती है । मैंने देखा है कि अलग अलग तरह की बातें होती हैं । होना यह चाहिये कि जितनी मकान की वैल्यू हो सकती है उसके हिसाब से एसेसमेंट हो लेकिन होता यह है कि एक ही जगह पर एक मकान का हाउस टैक्स अगर एक सौ रुपया लिया है तो उस के पास में जो दूसरा मकान है जो उसी तरह का है, उसी कैटेगरी का है, उसके मालिक से पचास रुपये ही लिये जाते हैं । इसके बारे में मैंने पार्लियामेंट में सवाल भी उठाया था और मुझे बताया गया था कि इसमें कोई अनेकता नहीं है, एकता ही है और सब से एक जैसा लिया जाता है । मैं कारपोरेशन के इलाके में रहता हूं और मुझे मालम है कि एक बस्ती से सात रुपये पर स्क्वेयर फीट के हिसाब से लिया जाता है और उसके साथ लगी दूसरी बस्ती से १३ रुपये पर स्क्वेयर फीट के हिसाब से वसूल किया जाता है । यह सरासर अन्याय है । इस तरह के केसिस की तरफ कारपोरेशन के अधिकारियों को ध्यान देना चाहिये ।

जहां तक गाय पर टैक्स का सवाल है जो संशोधन पेश किया गया है उसकी मैं पूरी तरह से हिमायत करता हूं । बल्कि मैं तो यह चाहता हूं कि जो दुधारू पशु हो उसके लिए एक पशु की छूट तो होनी ही चाहिए फिर चाहे वह गाय हो या भैंस हो । आपने एक गाय की छट दे दी है । अब गाय साधारणतः सात आठ महीने ही दूध देती है और चार पांच महीने नहीं देती है । इन चार पांच महीनों के लिये भी अगर वह आदमी उस गाय की न रखे तो क्या करे ? जिस गाय को उसने बराबर सात आठ महीने सेवा की है, क्या वह उसको सस्ते में बेच सकता है ? अगर वह उसको बेच देता है तो उसके बदले में दूसरी दुधारू गाय या भैंस वह ले आएगा । इसलिए एक दुधारु पशु पर तो छट होनी ही चाहिये और अगर उसके पास दूसरा पशु है जो कि दूध नहीं देता है तो उसके ऊपर कोई टैक्स न लिया जाए ।

अब मैं क्लाज १६ पर आता हूं । यह

[श्री नवल प्रभाकर]

सबसे अधिक खतरनाक क्लाज है । इसके सम्बन्ध में मैं यह कहना चाहता हूं कि होना यह चाहिये था कि कोई इस तरह का इसमें प्राविजन रखा जाता, कोई इस तरह का प्रबन्ध किया जाता कि जो कर्मचारी नाजायज तौर पर मकान बनने देते हैं उनको हम सजा देने की व्यवस्था करते । आज अवस्था यह है कि एक मामूली सा ओवरसियर जब जाता है तो वह पैसा जाकर ठहरा लेता है और जो रेट इसका है वह दिन-प्रति-दिन बढ़ता ही जा रहा है । पहले यह रिश्वत बीस रुपया प्रति कमरा के हिसाब से ली जाती थी और आज बढ़ते बढ़ते सौ रुपया प्रति कमरा पहुंच गई है । अब जो आदमी कानून का पालन करता है और नक्शा मकान बनाने का देता है और कहता है कि उसको मकान बनाने की आज्ञा दी जाए, तो उसका नक्शा पास नहीं किया जाता है और उसको अनेकों प्रकार से तंग किया जाता है । मैंने यहां तक देखा है कि अगर मकान का नक्शा पास भी कर दिया जाता है तो उससे पास करने की रिश्वत मांगी जाती है और वह रिश्वत नाजायज मकान बनाने की अपेक्षा अधिक होती है । हालत यहां तक पहुंच गई है कि लोग इस बात को प्राथमिकता देते हैं कि नाजायज तरीके से मकान बनाये जायें क्योंकि उसमें पैसा कम लगता है जब कि जायज तरीके से मकान बनाने में पैसा अधिक देना पड़ता है ।

अब आप जायज ढंग से मकान बनाने की बात को सुन लीजिये । जायज मकान बनाने के लिए पहले तो नक्शा उसको बनवाना पड़ेगा और दो तीन सौ रुपया नक्शा बनाने वाले को देना होगा । इसके बाद दूसरी स्टेज आएगी जब कि नक्शा पास होने के लिए कारपोरेशन के पास जाएगा । वहां पर कोई न कोई खामी निकाल कर के उसको रिजेक्ट कर दिया जाएगा और अगर नक्शा पास भी हो गया तो जो एजेंट है जो उसको लेकर जाएगा वह उससे कहेगा कि तुम्हारा नक्शा पास हो गया है लाओ क्या देते हो । वह उससे फीस लेगा । नक्शा पास करने की कारपोरेशन की फीस अलग है और वह भी उसको देनी पड़ती है ।

आर्किटेक्ट की फीस इससे अलग है । अब इस सब के अलावा उसको रिश्वत देने के लिए मजबूर किया जाता है । इस तरह से उस पर तिहरा टैक्स लगता है । इस सबसे बचने के लिए वह सोचता है कि नाजायज मकान बनवा लो और इसमें किफायत हो जाएगी । अब किस तरह से किफायत होती है, यह भी आप सुन लीजिये । ओवरसीयर आता है और मकान बनता हुआ देखता और सौदा तय कर लेता है और पैसा लेकर चला जाता है । जाकर वह फाइल में जरूर लिख देता है कि वहां एक मकान बन रहा है लेकिन फाइल को दबा कर रख छोड़ता है । जब उसकी ट्रांसफर होती है और सारी फाइलें निकाल कर दूसरे के हैंडओवर करता है तो कह देता है कि कि तुम पुलिस के साथ ले कर चले जाना और उस मकान को गिरवा देना । अगले दिन पुलिस चली जाती है उस मकान को तोड़ने के लिए तो वह कहता है कि मैंने तो पैसा दिया है और यह हालत कैसे हो गई है । मैं आपको अपने निर्वाचन क्षेत्र की ही बात बतलाता हूं । थोड़े दिनों की यह बात है । एक मकान बनाने के लिए सात सौ रुपये तय किये गये । उसने चार सौ रुपये तो दे दिये और तीन सौ नहीं दिये । जब तीन सौ नहीं दिये तो पुलिस और मकान तोड़ने वाला जो डिमालिशन स्क्वैड था वह वहां चला गया और उसने मकान को तोड़ने का नाटक रचना शुरू किया । उस समय कहा गया कि सात सौ रुपये तय हुये थे और तीन सौ रुपये दिये नहीं गये हैं । वह आदमी बाकी के तीन सौ रुपये भी दे देता है और कह देता है कि मेरी जान छोड़ो । यह तीन सौ रुपया सैकड़ों आदमियों के सामने दिया जाता है

और कारपोरेशन के कर्मचारी उसको लेकर चले जाते हैं । इससे आप अन्दाजा लगा सकते हैं कि हालत कितनी खराब हो चुकी है । मैं चाहता हूं कि संसद के सदस्यों की एक कमेटी बनाई जाये जो इस सारे मामले की जांच पड़ताल करे और कोई उपाय सुझाये । जनता आज इस कारपोरेशन से परेशान है और यह कारपोरेशन उसकी परेशानी का वायस बन रही है । मैं चाहता हूं कि उन अधिकारियों के खिलाफ कड़ी कार्रवाई की जाए जो कि इस तरह से कोरप्शन को बढ़ावा दे रहे हैं ।

मैं एक और मिसाल देना चाहता हूं । एक मकान बन रहा था । डिप्टी कमिश्नर को टेलीफोन पर सूचना दी गई कि यह नाजायज मकान बन रहा है और इसको रोका जाए । उन्होंने हुक्म दिया कि यह जो नाजायज़ मकान बन रहा है, इसको रोक दो । यह बात उन्होंने असिस्टेंट इंजीनियर को बुला कर कही । लेकिन वह बनना रुका नहीं । जब दुबारा उन से कहा गया तो उन्होंने कह दिया इंजीनियरको कि जाकर देखो और इसको रोको । लेकिन फिर भी वह बनना रुका नहीं । लोगों ने फिर टेलीफोन पर कहा कि मकान बनता चला जा रहा है तो उन्होंने ज़रा ज़ोर से कहा कि इसका बनना रोक दो लेकिन इतने में मकान बन गया । उसके बाद उन्होंने कहा कि यह कैसे बना तो उनको कह दिया गया कि कि सर्टिफिकेट दे दिया गया है, रेग्युलराइज़ कर दिया गया है और उस पर पच्चीस रुपया जुर्माना कर दिया गया है और यह जुर्माना वसूल भी कर लिया गया है । इससे आप अन्दाजा लगा सकते हैं कि किस हद तक अनियमितितायें बढ़ गई हैं, किस हद तक भ्रष्टाचार बढ़ गया है और इसके बीच में दिल्ली की जनता पिस रही है । इसका निराकरण होना चाहिये । मैं चाहता हूं कि संसद के सदस्यों की एक कमेटी बैठे जो जा कर इस समस्या का गहराई से अध्यन करे और पता लगाये कि यहां की जनता की क्या क्या परेशानियां हैं ।

आज कारपोरेशन दो भागों में विभक्त है, एक देहाती और दूसरा शहरी । देहातों में पहले डिस्ट्रिक्ट बोर्ड थे । उसके मुकाबले में मैं मानता हूं कि आज ज्यादा रुपया देहातों में खर्च किया जाता है ज्यादा सहूलियतें देहातों को दी जा रही हैं । सड़कें भी कुछ अधिक बन गई हैं । लेकिन जो उनकी हालत स्कूलों की है, उसकी तरफ मैं आपका ध्यान दिलाना चाहता हूं । जानपुर में जो महरौली में है स्कूल जरूर है और बच्चे आते हैं और बैठते हैं लेकिन वहां पर कोई मास्टर नहीं है । मेरे ही इलाके में एक डुराड़ी गांव के अन्दर स्कूल है । वह लगता जरूर है लेकिन मास्टर नहीं आता है । मास्टर इसलिये नहीं आता है कि वह कहता है कि पैंट भीग जाएगी क्योंकि आजकल बरसात के दिन हैं ।

Mr. Chairman: These are all outside the scope of the Bill.

Shri Braj Raj Singh: They have no other occasion to put forward their demands.

श्री नवल प्रभाकर : मैं तो इसीलिए कारपोरेशन के बारे में कह रहा हूं ।

Mr. Chairman: I would request the hon. Member to keep to the clauses that are amended in the Bill.

श्री नवल प्रभाकर : तो मैं इसको अभी छोड़े देता हूं, फिर कभी वक्त आएगा तो कहूंगा ।

सभापती मसोदय : जब इलेक्शन आवे तब कहियेगा ।

श्री नवल प्रभाकर : मैं यह कहना चाहता हूं कि कारपोरेशन दो भागों में विभक्त है। आज हालत यह है कि जो गांव का इलाका है उसमें मकान बनाना बिल्कुल रोक दिया गया है । इस बारे में बार बार प्रार्थना की गयी है । दिल्ली में एक एडवाइजरी कमेटी है । उसकी तरफ से कहा गया है कि गांवों

[श्री नवल प्रभाकर]

के अन्दर यह प्रतिबन्ध नहीं होना चाहिये लेकिन कहा जाता है कि वहां प्रतिबन्ध रखा जाना चाहिये । तो मैं चाहता हूं कि गांवों को इस कारपोरेशन की हद से निकाल देना चाहिये ।

आज गांवों में पंचायतें हैं लेकिन वे ठीक तरीके से काम नहीं कर पातीं । एक तरफ कारपोरेशन उनके काम में अड़ंगा लगाता है । दूसरी तरफ दिल्ली एडमिनिस्ट्रेशन अड़ंगा लगाता दिल्ली एडमिनिस्ट्रेशन के अधिकारी कारपोरेशन के अधिकारियों को लिखते हैं और कारपोरेशन के अधिकारी दिल्ली एडमिनिस्ट्रेशन के अधिकारियों को लिखते हैं, टेलीफोन पर बात करते हैं, फाईलें इधर से उधर आती जाती हैं, लेकिन गांवों की हालत इतनी बरी हो गयी है कि कोई काम ठीक ढंग से नहीं चल रहा, न ब्लाक का काम चलता है, न पंचायतों का काम चल रहा है । न कारपोरेशन काम करता है और न दिल्ली एडमिनिस्ट्रेशन काम करता है । इसलिए मैं चाहता हूं कि गांवों को इनके नीचे से निकाल कर एक जिला परिषद बना दी जाए और उसके नीचे पंचायत समितियां आदि बना दी जाएं ताकि गांवों का अलग से इन्तिजाम हो सके । आज गांवों की जनता को कारपोरेशन में विश्वास नहीं रह गया है । वे अनुभव करने लगे हैं कि हमको कारपोरेशन की जरूरत नहीं है ।

सोचा तो यह था कि कारपोरेशन की वजह से ड्रेनेज अच्छा हो जाएगा । लेकिन जैसा कि चौधरी ब्रह्म प्रकाश जी ने कहा, आज हालत यह है कि गांवों में खेतों में पानी भरा पड़ा है । उसे निकालने का कोई इन्तिजाम नहीं है । दिल्ली एडमिनिस्ट्रेशन कहता है कि यह कारपोरेशन का काम है और कारपोरेशन कहता है कि दिल्ली एडमिनिस्ट्रेशन का काम है । हमारी समझ में नहीं आता कि यह किसका काम है । मैं चाहता हूं कि गृह मंत्रालय इस बात को देखे कि कौन जिम्मेदार है ।

श्री मधोक ने जो प्रस्ताव रखा है प्रवर समिति को भेजने का उसका मैं विरोध करता हूं और चाहता हूं कि यह बिल पास हो जाए ।

Mr. Chairman: There are a large number of amendments. I would like to have the opinion of the House. We have to finish the Bill. Actually, we have already been discussing this for a longer time than has been allotted by the Business Advisory Committee. I permitted it. We have to finish this by 3 o'clock. There are a large number of amendments. Would the House like to continue the general discussion or do we take up the amendments now?

Shri Radha Raman: Half-an-hour may be reserved for the amendments.

Shri C. K. Bhattacharya: I would like to have five minutes.

Shri Ajit Singh Sarhadi: I would like to take five minutes.

Mr. Chairman: The point is, if there are a large number of amendments,—quite a large number—I do not think half-an-hour will be enough. We will need at least 45 minutes including at least 15 minutes for the hon. Minister. I suggest if 2 or 3 Members could take five minutes, I will be able to squeeze it in.

Shri C. K. Bhattacharya: I would take only five minutes.

Mr. Chairman: I shall first call those who are directly concerned.

Shri C. K. Bhattacharya: References have been made to Calcutta in connection with the discussion of this Bill.

Mr. Chairman: Not much has been said about Calcutta. It has only been stated that Calcutta had restricted franchise.

Shri C. K. Bhattacharya: I would only speak on the provisions here.

Mr. Chairman: I shall see if I can fit in; some may have to be cut out.

Shri Ajit Singh Sarhadi: I will limit my observations to clauses 8 and 9 of the amending Bill. I am afraid, though the primary object of the Bill is to replace multi-member wards by single-member wards, yet opportunity has been taken to hit displaced persons of Delhi to a very large extent.

Clause 8 contemplates an amendment to section 119 of the principal Act. The object is that those displaced persons to whom evacuee properties have been transferred, should also be made liable to pay the taxes. I appreciate the position which the hon. Minister has been pleased to take in his opening speech. I agree with him where transfer has taken place and rights of ownership whether on instalment basis or otherwise have vested in the transferee, certainly, there should be liability for payment of the tax. Let us see if the Amending Bill or the amendment of section 119 contains that indication alone or not. Clause 8 is very wide. What it lays down is this:

> "Where the possession of any land or building, being property of the Union, has been delivered in pursuance of section 20 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954 to a displaced person or any association of displaced persons, whether incorporated or not, or to any other person (hereafter in this subsection and the proviso to subsection (1) of section 120 referred to as the transferee), the property taxes specified in section 114 shall be leviable and shall be deemed to have been leviable in respect of such land or building with effect from the 7th day of April, 1958 or the date on which possession thereof has been delivered to the transferee, whichever is later...."

I agree. But. section 20 of the Displaced Persons (Compensation and Rehabilitation) Act, constitutes five kinds of transfers which do not contain vesting of the ownership. I will take you through section 20. Section 20 lays down:

> "Subject to any rules that may be made under this Act, the managing officer or managing corporation may transfer any property out of the compensation pool....".

Five categories are given. The first category lays down:

> "by sale of such property to a displaced person or any association of displaced persons, whether incorporated or not, or to any other person, whether the property is sold by public auction or otherwise;

So far as this clause is concerned, I concede that the moment the property is transferred, the transferee should be liable to pay the tax. All right. Let us see sub-sections (b), (c) and (e) of section 10(1). They lay down:

> "by lease of any such property to a displaced person or an association of displaced persons, whether incorporated or not, or to any other person;
>
> "(c) by allotment of any such property to a displaced person or an association of displaced persons whether incorporated or not, or to any other person, on such valuation as the Settlement Commissioner may determine;
>
> "(e) in such other manner as may be prescribed."

I would certainly say that if these clauses 8 and 9 had been limited to clause (a) of sub-section (1) or clause (d), there would have been no grouse. This amendment tries to bring in its ambit of transferee, lessee, tenant or person in possession

[Shri Ajit Singh Sarhadi]

because he is paying mesne profits. It would not only be unjust, but also, I am sure, illegal and it would be contrary to article 14 of the Constitution inasmuch as it would be discrimination against a person who becomes a tenant under sub-clause (b) of sub-section (1). I would request the hon. Minister to have the matter examined carefully. Evacuee properties have been transferred in different ways. Some transfers have taken place where ownership rights have been given. Transfer certificates have been given. In some cases, the same rights are not given, but they are only allottees under the Evacuee Property Act, which means, a tenant. Allottee under the Displaced Persons Act also means a tenant. If you make a tenant liable to the payment of taxes, that would not only be unjust, but that would be discrimination,—unreasonable discrimination—inasmuch as a person who is a tenant of a private owner or of Government property—a government servant who is in occupation as a lessee or tenant —is not liable to pay the house tax or other taxes. There is no liability unless there is a contractual liability between himself and the landlord. But you make him liable under this clause 8. Therefore, I would submit that this is a matter which needs re-examination, and it will be in the fitness of things if Government themselves amend this clause 8 to this effect that after the word 'section 20', the words (1) (a) and (b) are added, so that they exclude from the ambit of this provision cases covered by section 20 (1) (b), 20 (1) (c) and 20 (1) (e).

I wish that the Home Ministry had been pleased to take the opinion of the Rehabilitation Ministry on this matter. Otherwise, I believe that not only will it be unjust, but it will also create a lot of complications, and I am afraid that this measure, or at least this part of the measure would be held unconstitutional. That is my submission on this Bill.

Shri Datar: While a number of hon. Members have accepted the underlying principles, opportunity was taken by others to bring in the whole of the Delhi Municipal Corporation under their review, to such an extent that some of them even contended that there was no popular set-up in Delhi in spite of all those powers which have been given to the Delhi Municipal Corporation.

So far as this general question is concerned, I should point out that it is beyond the purview of the present limited Bill. Here, we are not going to take the whole Act into consideration, nor are we reviewing the administration of the Act in the Delhi area including the rural area. In fact, my hon. friend here wanted to bring in also the administration of the Act in the rural areas. I should like to point out that all this is far from relevent so far as the few amendments that have been included in this Bill are concerned.

Then, a question was asked whether we had the consent of the Delhi Municipal Corporation. May I point out that on everyone of the amendments that have been incorporated in this amending Bill, we had the opinion, and we had the initiative also, of the Delhi Municipal Corpotion itself? After they made certain proposals to us, which have been incorporated in this Bill, we also consulted the Delhi Advisory Committee. and after that, the present Bill has been brought forward.

Insteatd of going into the other questions which are more or less not of so great an importance as the first one, namely the splitting up of the constituencies, I would read out to you the exact resolution that was passed by the Delhi Municipal Corporation as early as the 13th January, 1959. They passed the following resolution:

"This Municipal Corporation of Delhi is of the opinion that for

the purposes of election of councillors, Delhi be divided into single-member wards. It therefore, urges upon the Central Government to take necessary steps for the amendment of section 5 of the Corporation Act."

This was the resolution that was passed by the Delhi Municipal Corporation.

Shri S. M. Banerjee (Kanpur): There was no Member from the Opposition at that time.

Shri Balraj Madhok: This was just on a snap vote. I would like to know how many recommendations of the Delhi Municipal Corporation have been accepted by Government.

Shri Datar: If, for example, some councillors did not like the resolution or if they voted against the resolution, still we have to assume that this resolution was passed by a majority and has to be considered as the resolution of the Delhi Municipal Corporation. In these circumstances, the question that was raised by certain hon. Memebers, namely whether we had consulted the Delhi Municipal Corporation, is easily answered. In fact, it was they who took the initiative, and we are only acting in accordance with their desires in this respect.

Similar is the case with regard to the other amendments also that have been brought forward. As pointed out yesterday, in certain cases, technical difficulties arose, and one of the difficulties was with reference to what Shri Ajit Singh Sarhadi has stated. I should like to answer Shri Ajit Singh Sarhadi, so far as this particular question is concerned. My hon. friend is not here at this moment, but he ought to know that the liabiliy for payment for services received such as light, water etc. does not depend solely upon the devolution of ownership. It depends upon the fact of possession. This is the general law. Under the general law, it might be a lessee, it might be a licensee or it might be a transferee or it might be some other person; all these presons cannot raise any objection on the ground that inasmuch as they are in the nature of lessees or inasmuch as the title is not vested in them, therefore, they are not bound to pay for the services. The general principle of the civil law ought to be taken into account. Especially in all such cases where the local authorities have to furnish the services, the most important or the fundamental point is the fact of possession, and to the fact of possession or to the right of factual possession attaches the liability to pay for the services. If this aspect is appreciated by my hon. friend, then the question which he has raised is easily answered. It is not only the proprietary right, but it is the fact of possession which has to be taken into account; and so long as a person is in possession of certain properties, he is bound to pay for the services. Therefore, there is neither any discrimination nor any unfairness in this. Rather, the unfairness lies the other way about, because these persons are taking advantage of all these services but they are refusing to pay the taxes which they are bound to pay.

Similarly, another objection was raised with regard to unauthorised constructions. So far as unauthorised constructions are concerned, a number of hon. Members unwittingly spoke in such a way that the persons who actually have constructed unauthorisedly might believe that those hon. Members have been supporting them. But I know that no hon. Member of this House is supporting those who are constructing in an unauthorised way.

My hon. friend Shri Braj Raj Singh wanted to know how many such unauthorised constructions are there in Delhi. May I point out to him that unfortunately, in Delhi, we have got

[Shri Datar]

almost a scandal of these unauthorised constructions? They rise overnight, and after they rise, we have the very bad spectacle of these unauthorised constructions being supported through influential quarters, on the ground that they are settled facts. May I point out that the doctrine of settled facts applies only where there is *bona fide* or legitimate construction, and not otherwise at all?

Shri Balraj Madhok: It is because of the Government policy that they rise like that.

Shri Datar: Whenever there are unauthorised constructions, they have got to be demolised. There is no halfway house so far as this evil is concerned.

The next question that was raised was whether the powers should be given to the Municipal Corporation or to the Municipal Commissioner. Here, again, a general question was raised as to whether the powers should vest in the commissioner or whether any powers should be given to the Mayor. So far as this question is conecrned, we have to remember that when the original Bill was before this House, this whole question was considered in all its aspects; we had before us the model of the Bombay Municipal Corporation, and we followed that model almost to the fullest extent. As one hon. Member, I think Shri Radha Raman, rightly pointed out, so far as the Mayor's functions are concerned, they are naturally of a deliberative character and so far as the Commissioner is concerned, they are of an executive character.

Shri Tangamani: If Bombay is being followed, why are Government abolishing plural-member wards?

Shri Datar: This is the principle that is being followed. It is perfectly open to the hon. Member to bring up that question in the proper form. But so far as the present Bill is concerned, all that I would point out is that all this is beyond the purview of the discussion over a limited amending Bill.

I might also make an announcement so far as one matter is concerned. A number of hon. Members on both sides wanted that just as in the case of a cow we grant exemption, in the case of a she-buffalo also this exemption might be allowed. I am going to accept the amendment of my hon. friend on this subject. But I am not going to give the exemption for both cow and she-buffalo. It is to either a cow or a she-buffalo.

Shri Tangamani: My amendment is there.

Shri Datar: I am going to accept that amendment, amendment No. 16 as also amendment No. 18, because some further changes are necessary.

An hon. Member has suggested that amongst the Punjabi population in Delhi more are in favour of she-buffaloes than cows. Whatever that might be, we are prepared to grant exemption in the case of one, either cow or she-buffalo.

So far as taxes are concerned, though the highest tax in respect of a cow is Rs. 30, it is open to the Municipal Corporation to vary the tax. At present, they are actually levying a tax of Rs. 10 on a cow. All the same, in view of the acceptance of this amendment, there will be the advantage of keeping either a cow or a she-buffalo and the exemption will apply only to one of them. If there are more than one, then the presumption is that they are not for domestic use but for the purpose of trade. Then all the cows and she-buffalos, whatever be the number, will be liable to tax.

Shri Tyagi: What about goats and sheep? Goat is a small milch animal.

Shri Datar: We are not going to allow exemption for goats.

Ch. Brahm Prakash: I do not think there is any tax on goats.

Shri Datar: Whatever it is, we are not going to allow any further exemption. After goats, sheep and other things also would be brought in.

Shri Tangamani: At present, there is no tax on goats.

Ch. Brahm Prakash: I do not think there is any tax on goats.

Shri Datar: So that meets the point.

So far as cycles are concerned, it is very difficult to extend the exemption. My hon. friend stated that in Madras there are no taxes at all. That is not the correct position. I have ascertained and found that in Madras State cycles are not exempt from taxation either in the Corporation or in any other Municipalities.

Shri Tangamani: A number of Municipalities do not tax cycles. This has been considered by the Corporation.

Shri Balraj Madhok: Cycle is the vehicle of the common man in Delhi. So this small mercy should not be beyond the power of the Government.

Shri Datar: Let those who are not taxed contribute at least something to the taxes.

Shri Balraj Madhok: They do pay.

Shri Datar: That is all right.

So far as the other questions are concerned, they are not of a material nature.

Let it be formally on record that I oppose both the motion for circulation as well as the motions for reference to Select Committee.

Shri Braj Raj Singh: What else could we expect from him?

Shri Datar: This is hardly fair when I have accepted the amendment regarding she-buffalo.

Mr. Chairman: I shall first put the motion for circulation to vote.

The motion was put and negatived.

Mr. Chairman: There are two Motions for reference to Select Committee. I shall put both of them together to vote.

Shri A. C. Guha: Has the permission of the Members concerned been taken?

Mr. Chairman: I presume that is the rule.

Shri Datar: My name has been put in at the instance of the Speaker.

Mr. Chairman: I shall now put amendments Nos. 24 and 1 for reference of the Bill to Select Committees.

The motion was put and negatived.

Mr. Chairman: The question is:

"That the Bill further to amend the Delhi Municipal Corporation Act, 1957, be taken into consideration".

The motion was adopted.

Mr. Chairman: The question is:

"Clause 2 stand part of the Bill".

The motion was adopted.

Clause 2 was added to the Bill.

Mr. Chairman: Before proceeding further, I rule out of order certain amendments that have been tabled. Shri Bal Raj Madhok wanted to move amendments to sections that are not open for amendment in the amending Bill. The following amendments are out of order: Nos. 2, 3, 4, 7, 8, 9 and 22.

We shall now take up clauses 3 to 15.

Mr. Chairman: As the time is short, it will be better if all the amendments in the name of each Member are moved together, and then I will put the question later.

Shri Tangamani: I beg to move:

Page 1, line 11,—

for "single-member wards" *substitute* "multi-member wards with cumulative voting" (col. 3, amdt. 12)

Page 1, line 17,—

add at the end—

"and the number of seats thus reserved" (cl. 3, amdt. 13)

Page 2, *for* clause 4, *substitute*—

"4. *Amendment of section* 10.—In section 10 of the principal Act, for sub-section (2), the following sub-section shall be substituted, namely:—

'(2) In every ward an elector will have as many votes as there are councillors to be elected from the ward and the elector at any election may give more than one vote to any candidate'." (cl. 4, Amdt. 14)

Page 3,—

(i) in line 35,—

(a) *after* "a cow" *insert*—

"or a she buffalo"

(b) *after* "the cow" *insert*—

"or a she buffalo"

(ii) in line 36,—

after "cow" *insert*—

"or she buffalo". (cl. 14, amdt. 16)

Page 2,—

for clause 8, *substitute*—

'8. *Omission of section* 119.—Section 119 of the principal Act shall be omitted'.

Page 4,—

(i) in line 1,—

after "cows" *insert*—

"or she-buffaloes";

(ii) in line 3,—

after "cows" *insert*—

"or she-buffaloes"; (cl. 14, amdt. 18)

Page 4, line 9,—

omit "two-thirds of". (cl. 15, amdt. 20).

Page 7,—

for lines 1 to 3, *substitute*—

'*after* the words "issue of passes to the", the words "councillors, aldermen, *bona fide* press representatives and Municipal" shall be *inserted*.' (cl. 20, amdt. 21).

I shall be brief in my remarks.

The most important clause is clause 3. I was very happy to find the hon. Minister referring to the Bombay Act. I take it that the Bombay Act has not been amended since the passing of the original Act. Bombay has still got plural constituencies with cumulative voting, but here originally we had plural constituencies with distributive voting. I have already pointed out in my earlier speech that there are 80 elected members and six aldermen making a total of 86 councillors. There are 34 constituencies electing two members each; except 12 reserved constituencies which elect three members each, making a total of 60. I suggest that these multi-member constituencies be retained with cumulative voting, so that if the constituencies are increased, each voter will have three votes, and he can cast his vote to one candidate instead of all the three. That, I understand, is the practice in Bombay. In the legislative elections in Ceylon also, this is the practice. This is a very salutary practice, because it will not give rise to communal passions etc., being aroused. Every candidate elected will command the respect of a large number of electors. I have already advanced arguments in its favour, and I commend this amendment to the House.

Regarding my amendments to Clause 14, my job is very simple now because the hon. Minister has indicated that he is going to accept them for giving exemption to she buffaloes in addition to the cows which are used for domestic purposes.

Regarding amendment No. 19, I suggest that this may be reconsidered because bicycles, by and large, have become the common man's vehicle, and the exemption given to them will be very much appreciated. There are other ways in which the Corporation can make up the finances. Further, a move to exempt them by the Delhi Corporation is likely to be followed by the other corporations also. I am not sure how far the bicycles are being taxed by municipalities. My information is that a number of municipalities in Madras State have exempted bicycles. In the Madras Corporation also, it has been considerably reduced, and there are a lot of restrictions on the imposition of this taxation. That is my recollection. I will be happy if the hon. Minister is able to tell us how much they are charging for the bicycles. Coming to clause 15, I find the note on the clause says:

> "For the stabilisation of land values in Delhi, it is necessary to impel owners of vacant buildings sites to build on the plots instead of keeping them vacant for speculative purposes. In view of the shortage of residential and commercial accommodation, it is also necessary to ensure that the owners do not keep their buildings vacant longer than necessary. Hence it is proposed to limit the refund of property taxes (other than water tax) on vacant lands to fifty per cent. and on vacant buildings and lands appurtenant thereto to 66 2|3 per cent."

By my amendment I suggest that "two-thirds" in line 9, page 4, be deleted. The reasons advanced here will equally apply if this two-thirds is also deleted.

My last amendment, amendment No. 22 has been ruled out of order. My amendment No. 21 to clause 20 is on the question of the issue of passes. The original section 481 (1) reads:

"D. Bye-laws relating to transport services.

> (1) the issue of passes to the employees employed in connection with the affairs of the Delhi Transport Undertaking and the conditions subject to which such passes may be issued;"

I want the issue of these passes to the municipal councillors, aldermen and *bona fide* press correspondents to be specifically mentioned. I would

[Shri Tangamani]

like the municipal employees also to be included. I do not want this to be only for D.T.U. employees, but other municipal employees also. I do not know if the amendment can fit in in the form in which it is proposed. The rule-making powers are wide. If the hon. Minister is able to tell us that there is no restriction in the issue of passes to *bona fide* press correspondents and municipal employees, I shall not press this. I have brought this amendment because there has been some difficulty regarding this matter.

Lastly, I would like to congratulate the hon. Minister for bringing one or two amendments, particularly the amendment about the bulk supply of electricity and certain minor matters which I mentioned in the first reading itself.

I do not think he will be in a position to accept my amendments about plural constituencies, but I would request him to reconsider this matter, so that it may be brought at least as an amending Bill in the next session.

Among the other amendments, I would like to press the one seeking to exempt bicycles from tax.

Shri C. K. Bhattacharya: I oppose amendment No. 12 to clause 3 moved by Shri Tangamani.

In opposing this, I would state the experience that we have in Calcutta of the different types of constituencies. Shri Madhok in his speech referred to the Calcutta Corporation as having multiple constituencies, but that is an incorrect statement. The Calcutta Corporation has all single-member constituencies.

Shri Tangamani: The Bombay Corporation has plural constituencies.

Shri C. K. Bhattacharya: When the Corporation Act was first passed in 1923, we had plural member constituencies, but the election in these constituencies began to create so much complication that ultimately, after the experience of a number of years, we had to decide to change to single-member constituencies. Now, all the wards which were plural member constituencies have been divided into single-member constituencies. So, I think the decision of the Government in bringing forward the present Bill to replace the plural member constituencies by single-member constituencies is certainly very wise and should be accepted. Shri Tangamani's suggestion of plural member constituencies with cumulative voting would make things more dangerous and more difficult. I believe it suits the principle of democracy more to have single-member constituencies than plural member constituencies, to have the constituencies of the Delhi Corporation recast in the way indicated in the Bill and approved by the Select Committee. I support the recommendations of the Select Committee, and I oppose the amendment of Shri Tangamani.

Shri Balraj Madhok: Sir, I beg to move:

Page 2,

for clause 8, *substitute*—

'8. *Omission of section* 119.— Section 119 of the principal Act shall be omitted.' (5).

I move that this section should be omitted entirely instead of being extended in its scope. It is being extended by giving power to the Corporation to charge property tax on the properties that are being transferred to the displaced people. The original section exempts the property of the Government falling within the Corporation limits. The properties which belong to Government are rented out to the government employees. The Corporation provides services to those properties also Government is charging rent from those properties and, now, after Delhi has become 'A' class city, the rent comes up to Rs. 50 or Rs. 60 per month per

quarter. Therefore, there is no reason why Government should not pay taxes to the Corporation on those properties.

The Delhi Corporation has already a deficit budget. It wants money and if these properties could be taxed, much of the deficit could be wiped off. If you cannot tax the property of government, then, on that basis, the property which has been given to the displaced persons but whose ownership still vests in the Government should also not be charged with taxes. My feeling is that if this section is omitted, the Rehabilitation Ministry might expedite the transfer of those propetries. Some of the displaced persons have already paid the full value of the properties but the properties have not been transferred to them. So, if this exemption is given to them, then pressure can be put on the Rehabilitation Ministry to transfer these properties quickly. Thereby the people would stand to gain in that the transfers would be effected quicker. That is why I move this amendment to omit this section altogether.

My second amendment is to clause 14. I beg to move:

Page 4, *after* line 3, *insert*—

(e) birycles;

(f) animals of the bovine species.' (6).

I want that the tax on bicycles should be omitted, and that bicycles should be exempted from taxation. There are very cogent and strong reasons for this. Delhi is a city in which we have a large number of cycles, larger than perhaps in any other city of the country; and it is the vehicle of the common man.

The transport system in the city being what it is, you cannot depend upon buses here and the common man cannot go by taxis or scooters. Therefore, most of the people are depending upon the bicycle for going to their offices etc. Of course, the tax charged is very small. Actually, the collection charges, I understand almost cover half or more than half of it. I do not know the exact figures. Therefore, as it is said in Hindi, it is a गुनाह बेलज्जत you are not getting much out of it, but the common people are harassed.

Nobody wants to go to the Municipal office to pay the tax because that takes more than the tax itself. So, generally, the municipal karmacharis or the officers stand on the road crossings and collect the tax; when people are going to their offices, they stop them. The harassment caused in this way is much more troublesome than the tax itself. I do not think the Corporation would lose much by way of loss of revenue whereas the people will feel happy and heave a sigh of relief if this tax is taken away altogether.

Then, the next thing is exemption of the bovine species. The cow is already there and the buffalo is being exempted. Therefore I am thankful to the Minister because he has accepted this.

Mr. Chairman: So, you are moving amendments Nos. 5 and 6?

Shri Balraj Madhok: Yes.

Shri C. K. Bhattacharya: I want to speak on this particular amendment about bicycles. I support the plea that the persons owning the bicycles may be given relief from the tax. But, at the same time, I request the Delhi Corporation to be very particular about this fact that the cycles are properly equipped. The cycles of Delhi are a menace to themselves and a menace to the pedestrians, as I find them. No bell, no brake and no light—these are the distinguishing features of the cycles that ply in Delhi.

I quite appreciate the sympathy which Shri Madhok has for the cycle owners of Delhi. At the same time,

[Shri C. K. Bhattacharya]

I would request him to impress upon them that they should not ride cycles with these 3 distinguishing features, in their own interests and in the interests of ourselves, the pedestrians.

Mr. Chairman: Government is moving an amendment on the lines and principles which the hon. Minister stated he was accepting with regard to amendments Nos. 16 and 18 of Shri Tangamani. But since the wording should be carefully drafted, Government is going to move a fuller amendment which I will ask the hon. Minister to read.

Shri Datar: In the course of this discussion, three or four points were raised. One was about the multi-member constituencies. So far as the multi-member constituencies are concerned, I may point out to my hon. friend that in Delhi, we have 22 double-member constituencies and 12 three-member constituencies. So far as the double-member constituencies are concerned, they were joint constituencies for Scheduled Castes and others together. According to a decision which Parliament has taken and which has been given effect to in respect of the General Elections, these double-member constituencies have now to go.

Then the next question that arises is.....

Shri Balraj Madhok: Harijan members are there in 12 and not 22 constituencies.

Shri Datar: The question that arises is whether these 12 three-member constituencies should at all remain. There are 80 elective seats. Whatever may be said about the utility or otherwise or the advantage or otherwise of these three-member wards, the point is that the purpose which my hon. friend has in view will not be served at all. So far as the General Elections are concerned, we have single-member constituencies everywhere now. Wherever there were double-member constituencies for the Scheduled Castes and others, they have all been split up. Therefore, I would appeal to the hon. Member not to press this because it is a matter which relates only to a very small number and is of doubtful value. That cannot be accepted.

Then, the next point is with regard to cycles. My hon. friends, Shri Madhok and Shri Tangamani have made a reference to cycles. So far as the cycles are concerned, the faulty manner in which the cycles are used and ridden has been eloquently pointed out by my hon. friend on this side. (*Interruptions*). On certain occasions, I also had, unfortunately, to admit that the conditions were far from satisfactory.

We are making the law tight to a certain extent. The total number of cycles, so far as the Delhi Muinicipal Corporation is concerned, is 2 lakhs. The tax that we are taking from them is only Re. 1 per year.

An Hon. Member: No.

Shri Datar: That you will agree, is nominal and my hon. friend, Shri Madhok ought not to have used such expressions as harassment and others.

Shri Tangamani: When it is such a nominal charge you ought to make a gesture by giving it up?

Shri Datar: There is no question of making a gesture. It would be at the cost of the Delhi Municipal Corporation. I have already made one gesture. My hon. friend will understand that. I made one gesture in respect of the buffaloes. Does he know that a very large amount of about Rs. 2 lakhs would be lost by the Delhi Municipal Corporation? Out of regard for the hon. Member I accepted a particular thing. Already the conditions of the cycles are far from satisfactory. Even if this one rupee is removed, the conditions will not become good because, as I stated formerly, it is a trifling charge. The

cyclists should also drive their cycles carefully and keep them in good repair. Therefore, I am afraid I cannot accept those amendments. My friend Shri Madhok's amendment also cannot be accepted because he does not want section 119 altogether. We have discussed that question at length and it is not possible to accept this particular amendment.

Mr. Chairman: He may read out the amendment which he is moving.

Shri Datar: I beg to move:

for lines 35—38 on page 3 and lines 1—3 on page 4, the following shall be substituted, namely:—

"(d) a cow or a she-buffalo kept for milking for domestic use if the cow or the she-buffalo is the only cow or she-buffalo kept by the owner or the person having possession or control thereof for such milking and is registered in accordance with bye-laws made in this behalf, so, however, that—

(i) where more cows or, as the case may be, more she-buffaloes than one are kept by several such owners or persons constituting a family, the tax under this section shall be levied in respect of all such cows or all such she-buffaloes,

(ii) where a cow and also a she-buffalo are kept by the owner or the person having the possession or control thereof or by several such owners or persons constituting a family, the tax under this section shall be levied in respect of the cow and the she-buffalo." (25).

Mr. Chairman: Now, I shall put the amendments to the vote of the House. I shall put amendments Nos. 12 and 13 to clause 3 to the vote of the House.

The amendment was put and negatived.

Mr. Chairman: The question is:

"That Clause 3 stand part of the Bill."

The motion was adopted.

Clause 3 was added to the Bill.

Mr. Chairman: I shall put amendment No. 14 to the vote of the House.

The amendment was put and negatived.

Mr. Chairman: The question is:

"The Clause 4 stand part of the Bill".

The motion was adopted.

Clause 4 was added to the Bill.

Clauses 5, 6 and 7 were added to the Bill.

Mr. Chairman: I shall put amendment No. 5 to the vote of the House.

The amendment was put and negatived.

Mr. Chairman: The question is:

"That Clause 8 stand part of the Bill."

The motion was adopted.

Clause 8 was added to the Bill.

Clauses 9 to 13 were added to the Bill.

Mr. Chairman: I shall now put amendment No. 25 — Government amendment—to clause 14. The question is:

For lines 35—38 on page 3 and lines 1—3 on page 4, the following shall be substituted, namely:—

"(d) a cow or a she-buffalo kept for milking for domestic use

[Mr. Chairman]

if the cow or the she-buffalo is the only cow or she-buffalo kept by the owner or the person having possession or control thereof for such milking and is registered in accordance with by-laws made in this behalf, so, however, that—

(i) where more cows or, as the case may be, more she-buffaloes than one are kept by several such owners or persons constituting a family, the tax under this section shall be levied in respect of all such cows or all such she-buffaloes,

(ii) where a cow and also a she-buffalo are kept by the owner or the person having the possession or control thereof or by several such owners or persons consituting a family, the tax under this section shall be levied in respect of the cow and the she-buffalo." (25).

The amendment was adopted.

Mr. Chairman: I will put now the rest of the amendments to clause 14 together.

The amendments were put and negatived.

Mr. Chairman: The question is:

Clause 14, *as amended, was added to the Bill.*

The motion was adopted.

Clause 14, *as amended, was added to the Bill.*

Mr. Chairman: I shall put amendment No. 20 to the vote of the House.

The amendment was put and negatived.

Mr. Chairman: The question is:

"That Clause 15 stand part of the Bill."

The motion was adopted.

Clause 15 *was added to the Bill.*

Clauses 16, 17 *and* 18 *were added to the Bill.*

Shri Ajit Singh Sarhadi: There is one amendment—No. 11 to clause 19.

Mr. Chairman: It has not been moved. I asked that they all be moved together.

Shri Braj Raj Singh: He was not here at that time.

Mr. Chairman: He may move it now.

Shri Ajit Singh Sarhadi: I beg to move:

Page 6, line 28,—

for "section" *substitute* "Act" (11).

It is a minor amendment of a formal nature. I am seeking the replacement of the word 'section' by the word 'Act' so that section 479 of the principal Act may read: "Every rule made under this Act shall be laid as soon as may be after it is made...." The Subordinate Legislation Committee has recommended that this form should be adopted. The rule making power is not only under section 479 but under other sections of the Act also.

Shri Datar: I accept the amendment.

Mr. Chairman: The question is:

Page 6, line 28,—

for "section" *substitute* "Act" (11).

The amendment was adopted.

Mr. Chairman: The question is:

"That Clause 19, as amended, stand part of the Bill."

The motion was adopted.

Clause 19, as amended, was added to the Bill.

Mr. Chairman: I shall put amendment No. 21 to clause 20 to the vote of the House.

The amendment was put and negatived.

Mr. Chairman: The question is:

"That Clause 20 stand part of the Bill."

The motion was adopted.

Clause 20 was added to the Bill.

Clauses 21, 22, 23, 1, Enacting Formula and the Title were added to the Bill.

Shri Datar: Madam, I beg to move:

"That the Bill, as amended, be passed."

Mr. Chairman: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

---

15 hrs.

MOTION *RE* MINERAL CONCESSIONS RULES, 1960

Mr. Chairman: The House will now take up consideration of the motions for modification of the Mineral Concession Rules, 1960, laid on the Table of the House on the 7th August, 1961.

I would like to know the number of hon. Members who may like to participate in this discussion.—I see four hon. Members standing. This is a two-hour discussion. I think the hon. Member who initiates the discussion will take about 25 minutes.

Shri Vidya Charan Shukla (Baloda Bazar): About 35 minutes.

Mr. Chairman: He can try to manage within half an hour. Let us make a compromise between 25 minutes and 35 minutes. Let him have 30 minutes. Then, I think hon. Members who want to speak may have 15 minutes each. That will leave finally about 30 minutes for the reply of the Minister.

Shri Vidya Charan Shukla: I beg to move:

(1) This House resolves that in pursuance of sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957, the following amendment be made in the Mineral Concession Rules, 1960, laid on the Table on the 7th December, 1960, and relaid on the 7th August, 1961, namely:—

in sub-rule (1) of rule 11, *for* "refused" *substitute* "granted".

This House recommends to Rajya Sabha that Rajya Sabha do concur in the said resolution.

(2) This House resolves that in pursuance of sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957, the following amendment be made in the Mineral Concession Rules, 1960, laid on the Table on the 7th December, 1960, and relaid on the 7th August, 1961, namely:—

in sub-rule (2) of rule 11, *for* "refused" *substitute* "granted".

This House recommends to Rajya Sabha that Rajya Sabha do concur in the said resolution.